

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONAL BENCH,
CHENNAI

(Under Section 18(1) read with Section 14 and 15 of National Green Tribunal Act,
2010)

Original Application No. 76 of 2022

IN THE MATTER OF:

Damayanti Subray Mesta

...Applicants

VERSUS

Department of Public Works, Ports & Inland Water Transport,
Government of Karnataka & Ors.

...Respondent

NEXT HEARING DATE: 15.05.2023

ADDITIONAL TYPEDSET OF DOCUMENTS FILED BY THE 2ND RESPONDENT

Sl. No.	Date	Particulars	Page No.
1.	05.02.2023	Photos of locals planting turtle eggs	1
2.	24.06.2022	Reply sent by Department of Infrastructure Development, Port & Inland Water Transport to the legal notice issued by Ms. Sreeja Chakraborty along with Annexures	9
3.		Bar Chart showing the Chainages of Sea Wall Locations	45
4.	11.10.2010	Lease Agreement for use of Port Land for Port Related Activities and Anchorage Operations at Honnavar Port	47

Dated at Chennai on this the 12th day of May, 2023.

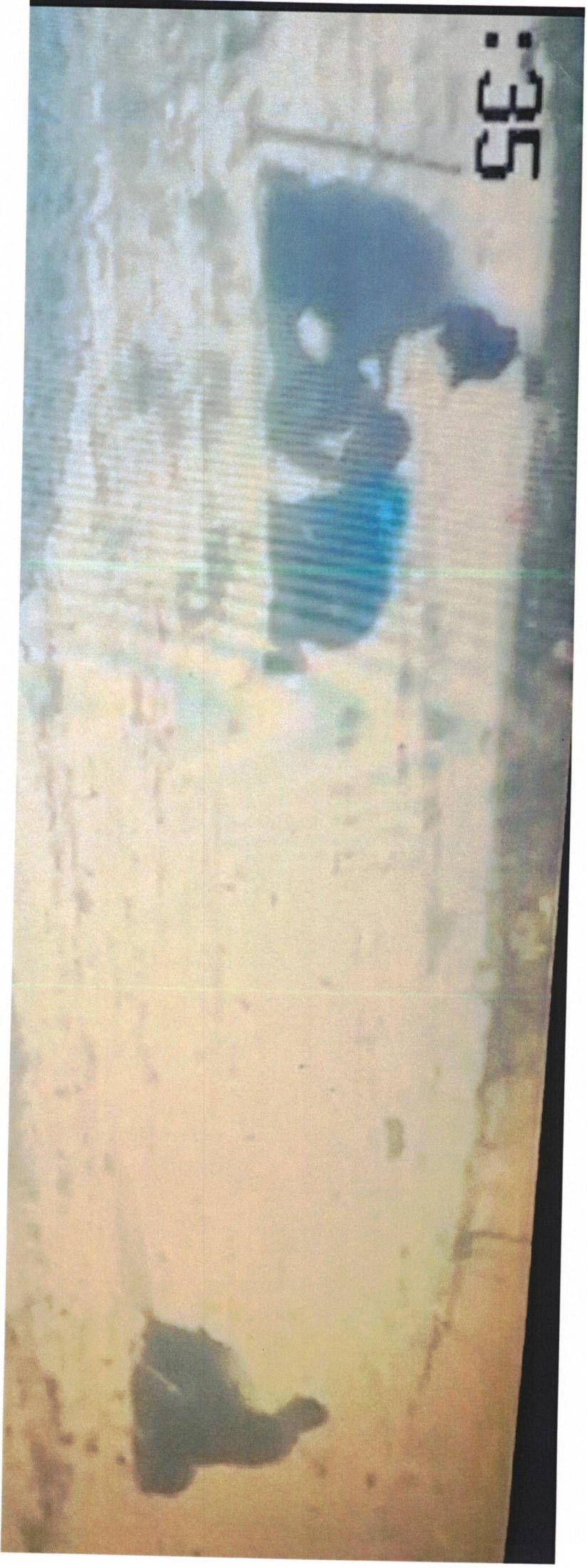

Counsel for 2nd Respondent



02-05-2023 Sun 11:11 AM



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AI Triple Camera



1:14:13

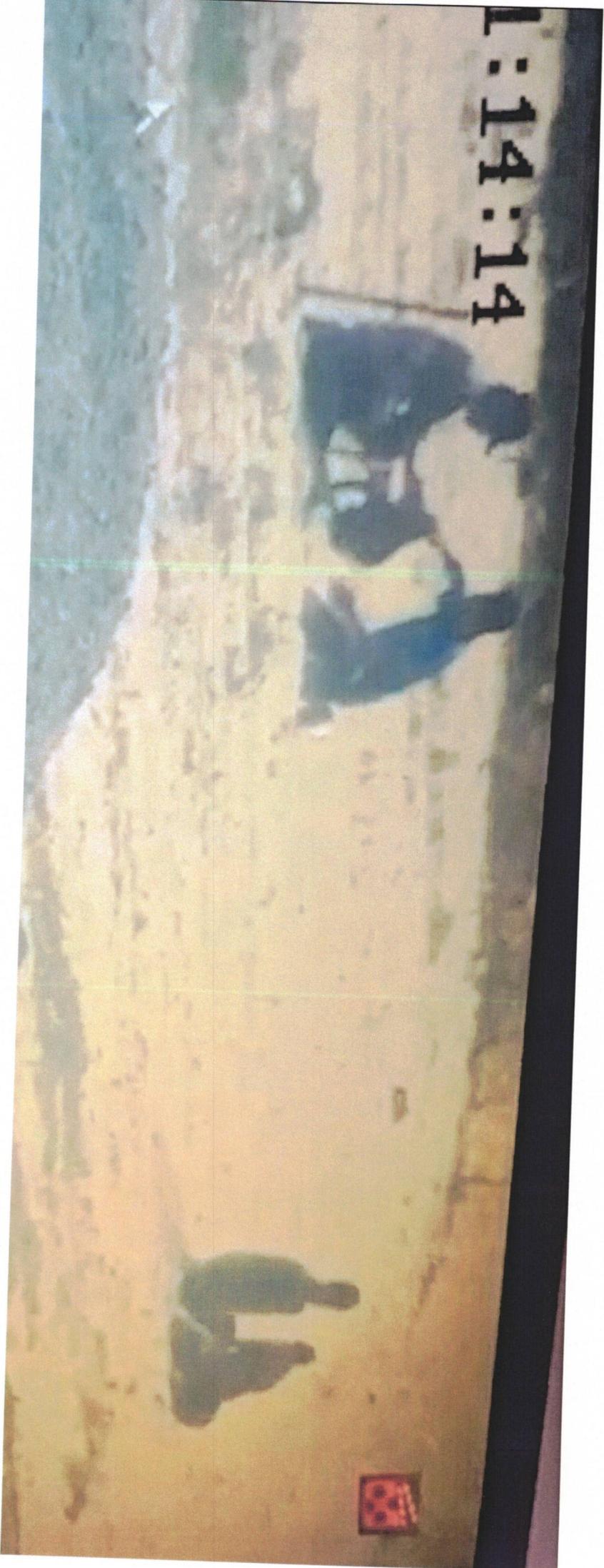








1:14:14







GOVERNMENT OF KARNATAKA

(Department of Infrastructure Development, Ports & Inland Water Transport)

Sl. No. KMB/CR-05/LND-II/2019-20

Directorate of Ports &
Inland Water Transport
Baithkhol, Karwar -581302
Dated: 24.06.2022

To

Sreeja Chakraborty,
Registered office, New 2638,
36th Cross, 28th Main, 9th Block,
Jayanagar,
Bangalore - 560 069.

Sir,

Sub: Legal Notice about illegal port connectivity road at Kasarkod Tonka, Honnavar Taluk, Uttar Kannada.

Ref: Letter No: DCB/MAG-1/ViVa - / 2022-23, Dated 17.06.2022 of the Deputy Commissioner, Uttar Kannada District, Karwar enclosed along with the Legal notice dated: 17.06.2022 issued by Sreeja Chakraborty, Bangalore.

With reference to the letter under reference above received from the Deputy Commissioner, Uttar Kannada Karwar enclosing your Legal Notice dated: 17.06.2022 about illegal port connectivity road at Kasarkod Tonka, Honnavar Taluk, Uttar Kannada, I am submitting here below reply to the said notice.

At the outset, the allegations mentioned in your notice to the Deputy Commissioner, Uttar Kannada District, Karwar Dated: 17.06.2022 are devoid of facts and hereby denied.

Government of Karnataka has sanctioned Port Land at Honnavar port for Development of Barge/Vessel loading facility at Kasarkod Tonka Village; Uttar Kannada District, Karnataka to M/s. North Canara Seaports – GVPREL – Consortium vide Government Order No. PWD 119 PSP 2010, Dated: 22/09/2010 for a period of 30 years. Government of Karnataka accorded permission to transfer the subject matter of Lease agreement dated 11.10.2010 with all its recitals/tenets without alteration whatsoever of M/s. North Canara Seaports – GVPREL - Consortium, in favor of Special Purpose Vehicle (SPV) i.e. M/s. Honnavar Ports Private Limited – (HPPL) vide Government Order No. PWD 293 PSP 2010, Dated: 07.04.2011. The clause No. 10 in the agreement dated: 11.10.2010 clearly states that, the project proponent i.e.: HPPL has to undertake all the developmental activities including connectivity on its own investment.

The project proponent obtained the Terms of Reference (ToR) from the competent authority i.e. The State Environment Impact Assessment Authority for obtaining Environment and CRZ clearances and conducted Environment Impact Assessment study (EIA) for the port project. The EIA report along with the details of the project components was put in public domain in English and local vernacular language (Kannada) well before the conduct of public hearing by the Karnataka State Pollution Control Board

(KSPCB). The same was made available for information of the public 30 days prior of conducting the Public Hearing in all the Government offices as mentioned in the **Annexure – A**.

This clearly shows that the local populaces were well aware of the project details. After following all the procedures, the competent authorities namely: KSCZMA recommended the project including connectivity for EC & CRZ clearance. Based on the recommendations, of the authority vide meeting dated: 28.05.2012, State Environment Impact Assessment Authority – Karnataka (SEIAA) accorded Environment Clearance for the project.

With respect to the local Government body is concerned, Gram Panchayat Kasarkod has accorded No Objection Certificate (NOC) for Electricity and Water connection for the port project vide its letter. ಸಂ/ಗ್ರಾ.ಪಂ.ಕಾ/ವಿ.ನೀ.ಅ/2015-16 dated: 26/03/2016 on request of the project proponent. This being the case, your allegation that Gram Panchayat was not aware of the project is far from truth.

Many Public consultation and presentations were conducted on 06.11.2020, 03.02.2021, 20.02.2021, 24.02.2021, 04.03.2021, 27.06.2021, 28.06.2021 and 22.01.2022 respectively to educate and update about the pros and cons of the project at Government offices in the district post obtaining statutory clearances under the Chairmanship of the District/Divisional/Taluka/Port/Police authorities. The project details including the clearances, administrative approvals were placed before the locals/local leaders. Therefore, the question of hiding information from the public is totally denied.

With respect to specific allegations regarding violations, point – wise clarification are submitted as follows:

(i). Point No: 1

CRZ Notification 2011 and Environment Protection Act 1986 the following clarification has been given.

The project proponent i.e., HPPL had obtained Terms of Reference (ToR) for Environment Clearance from State Level Impact Assessment Authority - vide letter No: SEIAA 22 IND 2011, dated: 13th September 2011, based on the study and public hearing held on 27th January 2012 under the Chairmanship of the Deputy Commissioner, Uttar Kannada District.

The Karnataka State Coastal Zone Management Authority in the Meeting held on 28.05.2012 (**Annexure – I – Meeting proceedings - copy enclosed**) has recommended for the grant of EC & CRZ clearance. With regard to the connectivity to the project site, the road corridor connecting the project site to NH – 17 is also included as one of the components recommended for EC.

The project proponent had conducted the EIA study as per the ToR guidelines dated: 13.09.2011. The road aspect is already captured in the EIA report. The section in the EIA report (2.6.16.1 – Road connectivity option – I, 2.6. 16.2 – Road connectivity option – II, and 2.6.16.3 conclusion) **clearly illustrates the road aspect stipulated for the project.**

Based on the recommendation of the Karnataka State Coastal Zone Management Authority, the State Level Environment Impact Assessment Authority – Karnataka - vide its letter No: SEIAA: 22: IND: 2011, Dated: 21.09.2012 issued **Environment Clearance** to the Port Project (**Annexure – II**).

Further, Extension of Environment Clearance was obtained for three more years vide letter No: SEIAA: 22: IND: 2011, dated: 01.07.2019 of the State Level Environment Impact Assessment Authority – Karnataka (Annexure – III – copy enclosed).

As per the CRZ Notification 2011, construction of the road in the CRZ – I (B) & CRZ – III is a permissible activity as captioned in the point No: 8 of the CRZ Notification 2011 under permissible activities in the CRZ zone.

(ii) Point No: 2

Administrative approval of Government of Karnataka

With regard to the administrative approval of Government of Karnataka, this is to inform you that Government of Karnataka vide Government Order No. PWD 119 PSP 2010, dated: 22/09/2010 has sanctioned the land for the Honnavar Port development at Kasarkod side and accordingly an agreement was executed on 11.10.2010. As per the **Clause No 43 of the agreement**, it is clearly mentioned that the lessee shall use the road available in Kasarkod side as shown in Map C (Extract of the lease agreement and copy of the map C is enclosed as Annexure – IV).

(iii) Point No: 3

Illegal encroachment on private land of Kasarkod villagers.

The development of road connectivity from NH -17 to the project site at Honnavar Port has been taken up within Honnavar Port limits declared as per **Government Notification No. PWD 107 PSP 2013, dated: 09.12.2013** which is issued as per sec (5) of **Indian Ports Act 1908 (Annexure – V)**. Further, to get the encumbrance free land for the proposed road connectivity, the Forest Department has already issued **Stage – 1** clearance to the extent of 0.76 ha of Forest land in F.sy no 233 and 237 and action is being taken for final approval. Hence, there is no question of illegal encroachment on private land of Kasarkod villagers as alleged in the legal notice.

(iv) Point No: 4

Contempt of Hon'ble High Court of Karnataka judgment.

A Writ Petition was filed before the Hon'ble High Court of Karnataka, Bangalore as per **WP No: 4039/2021 (GM – POL) PIL** by Honnavar Taluk Hasimeenu Vyaparastara Sangha, Tonka

Kasarkod Honnavar praying the Hon'ble High Court to issue a writ to stop the construction of the Port on the beaches of Kasarkod. After hearing the both the parties, the Honorable High Court disposed the Writ Petition as per Order Dated: 24.11.2021. In para 9 of the Judgment of Hon'ble High Court says that

“So far as the requirement of approval from the Ministry of Forest is concerned, we are of the considered view that the respondent shall obtain all necessary approvals, sanctions and permissions from all the concerned authorities while undertaking construction of the port in question”.

It is a project which is in public interest and is being implemented in compliance with the permissions and clearances. The project proponent have obtained all the statutory clearances and administrative approvals, as detailed below:

Sl. No.	Issue Date	Clearances/Approvals obtained	Clearing Authority
1	21/09/2012	Environment Clearance and CRZ Clearance	State Level Environment Impact Assessment Authority – Karnataka – vide its letter No. SEIAA: 22: IND:2011 dated 21/09/2012
2	06/02/2013	Consent for Establishment	Karnataka State Pollution Control Board – vide its letter No. KSPCB/SEO (non-EIA)/Honnavar Port/EIA/2012-13/1381 dated 06/02/2013
3	26/03/2014	Detailed Project Report Approval	Government of Karnataka – vide its letter No. PWD/41/PSP/2013 dated 26/03/2014
4	30/04/2015	Construction Plans & Designs – Technical Approval	Director of Ports & IWD Department, Karwar -vide its letter No. PIWT-62/LND-II/2010 dated 30/04/2015
5	03/08/2015	Break water plans/drawings approval	Director of Ports & IWT Department, Karwar -vide its letter No. PIWT-73/DEV-I/2015 03/08/2015
6	03/08/2015	Capital dredging plans/designs approval	Director of Ports & IWD Department, Karwar -vide its letter No. PIWT-71/DEV-I/2015 03/08/2015
7	26/10/2015	Energy approval for installation of 1000KVA (1MVA)	Hubli Electricity Supply Company Limited – vide its letter No. ಕಾರವಾರ/ಕಾ.ನಿ.ಇಂ(ಬಿ)/ಸ.ಕಾ.ಇಂ(ಕ)/ಸ.ಇಂ.(ತಾ)/2015-16/9824-26.dated 26/10/2015
8	26/03/2016	No Objection Certificate from Local Authority	Gram Panchayat, Kasarkod, Honnavar Taluk, Uttar Kannada District – vide its letter ಸಂ/ಗ್ರಾ.ಪಂ.ಕಾ/ವಿ.ನಿ.ಆ/2015-16 dated 26/03/2016
9	14/07/2016	Terminal Bay Construction approval.	Karnataka Power Transmission Corporation Limited – vide its 65 th T.B. committee meeting letter no: KPTCL/SEE(PIg)/EE-PIg-N/KCO-96/90/F-9252/2016-17/4622-28 dated 14 th -07-2016.

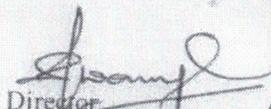
10	21/06/2016	Energy approval for installation of 1000KVA (1MVA)	Karnataka Power Transmission Corporation Limited – vide its OM No. BGKT/CEE/TRNS/CA/SEE(O)/AEE-5/16-17/4021-24, dated 21/06/2016
11	08/07/2016	Issue of Notification 7(a)	Central Board of Excise and Customs, Government of India, New Delhi – vide its notification No. 97/2016-Customs (N.T.) dated 08/07/2016
12	01/07/2019	Extension of Environment Clearance and CRZ Clearance	State Level Environment Impact Assessment Authority – Karnataka – vide its letter No. SEIAA: 22: IND:2011 dated: 01/07/2019
13	26/03/2021	Extension of Consent for Establishment	Karnataka State Pollution Control Board – vide its letter No. PCB 185 Infra 2020/5881, Dated: 26/03/2021

With the above clearances and approvals it is needless to emphasize that all the required permission and approvals are obtained including In-Principal approval from the Forest department for the 0.76 ha forest land in F. Sy. No: 233 & 237. Hence, there is no violation of the order of the Hon'ble High Court and no question of Contempt of Hon'ble High Court of Karnataka judgment. (Copy enclosed as Annexure – VI).

As mentioned in the above paras, it is clear that, there is no violation with regard to CRZ notification; Administrative approvals, Illegal encroachment and contempt of Honorable High Court Judgment as alleged in the ibid legal notice dated: 17.06.2022.

This is for your kind information.

Yours faithfully,


Director

Department of Infrastructure Development,
Ports & Inland Water Transport,
Karwar.

24/6/22

Encl: As above.

Copy to:

1. The Deputy Commissioner, Uttar Kannada District, Karwar for kind information.
2. The Port Officer, Honnavar for kind information and necessary action.
3. The Assistant Commissioner, Bhatkal for kind information.
4. The Tahshildar, Honnavar for kind information.
5. The Assistant Executive Engineer, Port Sub Division, Honnavar for information and necessary action.

Tele No. : 08382-221035/221494
Website : www.karnatakaports.org

Fax : 08382 -221035/228918
E-mail:directoratep@gmail.com



KARNATAKA STATE POLLUTION CONTROL BOARD

Parisara Bhavan, 1st to 5th Floor, # 49, Church

Street, Bangalore- 560 001, Karnataka, India

Ph:25581383/25589112/25586520 Fax:25586321

E-mail:ho@kspcb.gov.in

Website:http://kspcb.gov.in

ENVIRONMENTAL PUBLIC HEARING NOTIFICATION

No:KSPCB/SEO/(Non-EIA)/EPH/2011-12/865

Date : 20.12.2011

Development of Barge /Vessel Loading facilities by M/s. Honnavar Port Private Limited at Coastal Sand Spit, Kasarakod, Tonka, Honnavar Taluk, Uttarkannada District. The Project has to obtain Environmental Clearance from State level Environment Impact Assessment Authority, Karnataka, as per the EIA Notification dated 14.09.2006 (as amended on 1.12.2009), and is required to go through Environmental Public Hearing. As per the State Level Environment Impact Assessment Authority, Karnataka, Terms of Reference letter dated 13.09.2011 and request of the project proponent letter dated 03.12.2011, the Environmental Public Hearing is being conducted by the Board.

The details of the project are as follows :

1.	Name of the Company and Address	M/s. Honnavar Port Private Limited #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001
2.	Proposed Location of Site	M/s. Honnavar Port Private Limited, at Coastal Sand Spit, Kasarakod, Tonka, Honnavar, Taluk, Uttarkannada District
3.	Details of Activity	Development of Barge/ Vessel Loading facilities
4.	Brief Description of Pollution Control measures	The Proposed project is coming up in an extent of 44ha (109, acres) There is no trade effluent generation from the activity, oil contaminated water will be treated in oil separator, the run off from berth and stock piles of cargo storage area will be directed to settling ponds and lime is added for neutralization. The Sewerage system is provided to collect sewage from barge/vessel loading facility, administration building canteen and operation building. The Sewage proposed to be treated in septic tank and soak pit. • Dust suppression measures such as water sprinkling. • Use of tarpaulin covers and speed regulations for vehicles engaged in transportation. • Use of specialized ship loader/barge/ vessel loaders and unloaders.
5.	Date, time and venue of Public hearing	27.01.2012 at 11.00 AM at Project Site- Honnavar Port Private Limited, at Coastal Sand Spit, Kasarakod, Tonka Honnavar Taluk, Uttarkannada District
6.	Places of availability of project documents as per EIA Notification, which is kept open to public are:	<ol style="list-style-type: none"> Office of the Deputy Commissioner, U.K. District, Karwar. Chief Executive Officer, Zilla Panchayat, U.K. Karwar. District Industries Centre, U.K. Karwar. Town Municipal Council, Honnavara. Village Panchayat Office, Honnavara Village. Regional Office, Karnataka State Pollution Control Board, Karwar Ministry of Environment & Forest, South Zone Office, E-3/240, Kendriya Sadan, 4th Floor, E & F Wings, 17th Main Road, 2nd Block, Koramangala, Bengaluru - 560 034. HELP DESK, Karnataka State Pollution Control Board, Ground Floor No.49, Parisara Bhavan, Church Street, Bengaluru - 560 001.

NOTE: Suggestions, Views, comments and objections of interested bonafide residents, environmental groups and others located at project site and likely to be affected by the proposed project are invited within 30 days from the date of publication of this Notification. They can also make oral /written/E-Mail suggestions to the Karnataka State Pollution Control Board/Chairman, Environmental Public Hearing Committee (Deputy Commissioner, U.K District, Karwar) Interested public can participate in the Public Hearing at the above place. For details please visit our Website:http://kspcb.gov.in.

Sd/- Member Secretary

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
 ಪುದುರ ಭವನ, 1 ರವಿ ಕೋ ಮಹಡಿಗುರಿ, ನಂ.49, ಲೆಟ್. F ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-1
 ಫೋನ್: 25581383/25589112/25586520 ಫ್ಯಾಕ್ಸ್: 25586321
 E-mail:ho@kspcb.gov.in Website:http://kspcb.gov.in

ಯೋಜನೆಯ ಯೋಜನೆಯ ವಿವರಗಳು ಕೆಳಕಂಡಂತಿವೆ.

ಸಂ: ಕರಾಮಾನಿಮಂ/ಬಿಪಿ/ಕಾನ/ಇಮು/ರವಾನ/2011-12/665 ದಿನಾಂಕ: 20.12.2011
 ಮೆ: ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟ್ ಲಿಮಿಟೆಡ್ ಇವರ ಕೋಸ್ಟಲ್ ಸ್ಟಾಂಡ್ ಓಟ್, ಕಾಸರಗೋಡು, ಟೋಂಕ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಅಲ್ಟಿಮೇಟ್ ಮೆಂಟ್ ಆಫ್ ಲಾಡ್/ವೆಸೆಲ್ ಲೋಡಿಂಗ್ ಫೀಲಿಟಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆ ನಡವಲು ಉದ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಪರಿ ಯೋಜನೆಯು ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಧಿನಿಯಮ 14.09.2006ರ (ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 01.12.2009) ಪ್ರಕಾರ ರಾಜ್ಯ ಮಟ್ಟದ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಧಿನಿಯಮ ಪ್ರಾಧಿಕಾರ, ಕರ್ನಾಟಕ ಇವರಿಂದ ಪರಿಸರ ವಿಮೋಚನಾ ಪತ್ರವನ್ನು ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ ಮತ್ತು ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಅಧಿಕಾರವನ್ನು ಪಡೆದಿರಬೇಕಾಗಿರುತ್ತದೆ. ರಾಜ್ಯ ಮಟ್ಟದ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಧಿನಿಯಮ ಪ್ರಾಧಿಕಾರ, ಕರ್ನಾಟಕ ಇವರ Terms of Reference ಪತ್ರ ದಿನಾಂಕ: 13.09.2011 ರಂತೆ ಮತ್ತು ಉದ್ದೇಶಿಸಿರುವ ಪತ್ರ ದಿನಾಂಕ: 03.12.2011ರ ನಿರ್ದೇಶನ ಪತ್ರದ ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಅಧಿಕಾರವನ್ನು ಪಡೆದಿರುವ ಯೋಜನೆಯ ವಿವರಗಳು ಕೆಳಕಂಡಂತಿವೆ.

1 ಕಂಪನಿಯ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಮೆ. ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟ್ ಲಿಮಿಟೆಡ್, ನಂ. 101, ಲಾಲ್ ಕೋಟ್ ಅಪಾರ್ಟ್‌ಮೆಂಟ್, 45/1-2, ಪ್ಯಾಲೇಸ್ ರೋಡ್, ಬೆಂಗಳೂರು - 560 001.
2 ಅರ್ಜಿದಾರ ಯೋಜನೆಯ ಸ್ಥಳ	ಮೆ. ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟ್ ಲಿಮಿಟೆಡ್ ಇವರ ಕೋಸ್ಟಲ್ ಸ್ಟಾಂಡ್ ಓಟ್, ಕಾಸರಗೋಡು, ಟೋಂಕ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.
3 ಯೋಜನೆಯ ಕಾರ್ಯಚಟುವಟಿಕೆ	ಹೆವಲಿಟ್ ಮೆಂಟ್ ಆಫ್ ಲಾಡ್/ವೆಸೆಲ್ ಲೋಡಿಂಗ್ ಫೀಲಿಟಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ.
4 ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಸಂಕ್ಷಿಪ್ತ ಮಾಹಿತಿ	ಈ ಉದ್ದೇಶದ ಯೋಜನೆಯು 44 ಹೆಕ್ಟೇರ್ (100 ಎಕರೆ) ಪ್ರದೇಶದಲ್ಲಿ ಬರಲಿದೆ. ಈ ಕೈಗಾರಿಕಾ ಸಂಸ್ಥೆಯಿಂದ ಯಾವ ತ್ಯಾಜ್ಯವೂ ಹೊರ ಪರಿಷ್ಕರಿಸುವುದಿಲ್ಲ. ಅಲ್ಲದೆ ಎಲ್ಲ ಕೆಲಸಗಳಿಗೂ ನೀರನ್ನು ಬೇರೆಯಾಗಿಯೇ ಎಕ್ಸ್‌ಟೆನ್ಸಿವ್ ಸೆಡಿಮೆಂಟೇಷನ್‌ನಿಂದಾದ ಮಾರ್ಗೋಪ್ ಮತ್ತು ಸ್ಲಾಟ್ ಫಿಲ್ಟ್ ಪ್ರದೇಶದಿಂದ ಪಡೆದು ಬರುವ ನೀರು (Settling Ponds) ಕೆಲವು ಸ್ಥಳ ಪರಿಷ್ಕರಿಸುವುದು ಮತ್ತು ಅಲ್ಲಿ ಸುಸ್ಥಾನವನ್ನು ಬೆರಗು ಸಂಸ್ಕರಣೆ ಮಾಡಲಾಗುವುದು. ಲಾಡ್ ಇಲವೇ ವೆಸೆಲ್ ಲೋಡಿಂಗ್ ಫೀಲಿಟಿಯಿಂದ ಕಾರ್ಯಾಲಯ ಬಿಲ್ಡಿಂಗ್, ಕ್ಯಾಂಟೀನ್ ಮತ್ತು ಕೆಲವು ಕಟ್ಟಡಗಳಿಂದ ವ್ಯವಸ್ಥಿತವಾದ ಒಳಚರಂಡಿಯ ಮೂಲಕ ಗೃಹಪಳಕೆಯ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸೆಪ್ಟಿಕ್ ಟ್ಯಾಂಕ್ ಮತ್ತು ಸೋಕ್ ಗುಂಡಿಯಲ್ಲಿ ಕುಳಿಸಲಾಗುವುದು. * ಧೂಳನ್ನು ನೀರು ಸಿಂಪಡಿಸಿ ತಟ್ಟಿಸಲಾಗುವುದು. ಟಾರ್ ಪೋಲಿಶ್ ಹೊದಿಸುವ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ವೇಗ ನಿಯಂತ್ರಣ ಕ್ರಮಗಳನ್ನು ಸಾಗಣೆಯ ವಾಹನಗಳಿಗೆ ಅಳವಡಿಸಲಾಗುವುದು. * ವಿಶೇಷವಾದ ಎನ್ ಲೋಡರ್/ಬಾಟ್/ವೆಸೆಲ್ ಲೋಡರ್‌ಗಳನ್ನು ಮತ್ತು ಅನ್ ಲೋಡರ್‌ಗಳನ್ನು ಉಪಯೋಗಿಸಲಾಗುವುದು.
5 ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆಯ ಸ್ಥಳ, ದಿನಾಂಕ ಮತ್ತು ಸಮಯ	ಯೋಜನಾ ಸ್ಥಳ - ಮೆ. ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟ್ ಲಿಮಿಟೆಡ್ ಇವರ ಕೋಸ್ಟಲ್ ಸ್ಟಾಂಡ್ ಓಟ್, ಕಾಸರಗೋಡು, ಟೋಂಕ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ ದಿನಾಂಕ: 27.01.2012ರಂದು ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ.
6 ಯೋಜನೆಯ ಕಾರ್ಯಕಾರಿ ಪಾಲಾಂಕಿ, ಸಾರ್ವಜನಿಕ ಪರಾಮರ್ಶೆಗೆ ಇರುವ ಸ್ಥಳ	ಅ. ಬೆಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ಆ. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಕಾರವಾರ ಐ. ಬೆಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ, ಕಾರವಾರ ಈ. ಪಟ್ಟಣ ಪುರಸಭೆ, ಹೊನ್ನಾವರ ಉ. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ, ಕಾಸರಗೋಡು ಗ್ರಾಮ ಊ. ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಕಾರವಾರ ಋ. ಕೇಂದ್ರ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಮಂತ್ರಾಲಯ, ದಕ್ಷಿಣ ವಲಯ ಕಛೇರಿ, ನಂ.ಇ-3/240, ಕೇಂದ್ರೀಯ ಸರ್ಕಾರ, 4ನೇ ಮಹಡಿ, ಇ ಮತ್ತು ಎಫ್ ಎಂಐ, 17ನೇ ಮುಖ್ಯ ರಸ್ತೆ, 2ನೇ ಫ್ಲಾಟ್, ಕೋರಮಂಗಲ, ಬೆಂಗಳೂರು-560 034. ಋ. ಸಹಾಯ ಕೇಂದ್ರ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ನೆಲ ಅಂತಸ್ತು, ನಂ.49, ಪುದುರ ಭವನ, ಲೆಟ್. F ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560 001

ಸೂಚನೆ: ಯೋಜನಾ ಸ್ಥಳದಲ್ಲಿ ವಾಸವಾಗಿರುವ ಅಸ್ತಿತ್ವ ನಿವಾಸಿಗಳು, ಪರಿಸರಾಸ್ಥಿ ಗುಂಪುಗಳು ಮತ್ತು ಈ ಯೋಜನೆಯಿಂದ ತೊಂದರೆಯಾಗುವುದಾದ ಸಾರ್ವಜನಿಕರು ತಮ್ಮ ಸಲಹೆಗಳು, ಅನಿಸಿಕೆಗಳು, ಬೀಳಿಸಿಪ್ಪಣೆಗಳು ಹಾಗೂ ಅಭಿಪ್ರಾಯಗಳನ್ನು ಮೌಖಿಕ/ಲಿಖಿತ/ಇ-ಮೇಲ್ ಮೂಲಕ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಅಧ್ಯಕ್ಷರು, ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆ (ಬೆಲ್ಲಾಧಿಕಾರಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ) ಇವರಿಗೆ ಈ ಅಧಿಸೂಚನೆ ಪ್ರಕಟವಾದ 30 ದಿನಗಳ ಒಳಗೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಇಚ್ಛೆಯುಳ್ಳ ಸಾರ್ವಜನಿಕರು ಮೇಲೆ ತಿಳಿಸಿರುವ ದಿನವನ್ನು ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆಯಲ್ಲಿ ಪಾಲ್ಗೊಳ್ಳಬಹುದಾಗಿದೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳನ್ನು ಮಂಡಳಿಯ ವೆಬ್‌ಸೈಟ್: <http://kspcb.gov.in> ನಲ್ಲಿ ಪಡೆಯಬಹುದು.



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಪರಿಸರ ಭವನ, 10ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-1 ದೂರವಾಣಿ:25581383/25589212/25586520 ಫ್ಯಾಕ್ಸ್:255886321

E-mail:ho@kspcb.gov.in Websits:http://kspcb.gov.in

ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆಗಾಗಿ ಸೂಚನೆ

ಸಂ: ಕರಾ.ಮಾನಿ.ಮಂ/ಸಿ.ವ/ಸಾನ್ ಇ.ವಿ.ಎ/ಪರಿಸರ/2011-12/665 ದಿನಾಂಕ:20.12.2011
 ಮಿ.ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟೀಸ್ ಲಿಮಿಟೆಡ್ ಇವರು ಕೋಸ್ಟಲ್ ಸ್ಟಾಂಡ್ ಓಪ್, ಕಾಸರಗೋಡು, ಟೋಂಕೆ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಇಲ್ಲಿ ದೆವಲಪ್‌ಮೆಂಟ್ ಆಫ್ ಬಾರ್/ವೆಲ್ ರೋಡಿಂಗ್ ಫಿಲಿಟಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆ ನಡವಲು ಉದ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಯೋಜನೆಯು ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಧಿನಿಯಮದ ಅಧಿಸೂಚನೆ ದಿನಾಂಕ:14.09.2006 (ತಿದ್ದುಪಡಿ ದಿನಾಂಕ:01.12.2009) ಪ್ರಕಾರ ರಾಜ್ಯ ಮಟ್ಟದ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಧಿನಿಯಮ ಪ್ರಾಧಿಕಾರ, ಕರ್ನಾಟಕ ಇವರಿಂದ ಪರಿಸರ ವಿಮೋಚನಾ ಪತ್ರವನ್ನು ಪಡೆಯಬೇಕಾಗಿರುತ್ತದೆ ಮತ್ತು ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಅಧಿವೇಶನವನ್ನು ನಡವಬೇಕಾಗಿರುತ್ತದೆ. ರಾಜ್ಯಮಟ್ಟದ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಧಿನಿಯಮ ಪ್ರಾಧಿಕಾರ, ಕರ್ನಾಟಕ ಇವರ Terms of Reference ಪತ್ರ ದಿನಾಂಕ:15.09.2011ರ ರಂತೆ ಮತ್ತು ಉದ್ದಿಮೆಯ ಪತ್ರ ದಿನಾಂಕ: 03-12-2011 ನಿರೀಕ್ಷಿಸುವ ಪ್ರಕಾರ ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಅಧಿವೇಶನವನ್ನು ಮಂಡಳಿಯ ವತಿಯಿಂದ ನಡವಲಾಗುತ್ತಿದೆ.

ಯೋಜನೆಯ ವಿವರಗಳು ಕೆಳಕಂಡಂತಿವೆ.

1. ಕಂಪನಿಯ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಮಿ.ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟೀಸ್ ಲಿಮಿಟೆಡ್, ನಂ 103, ಲಾಲ್‌ಹಜರಾ ಅಬಾಡ್‌ಮೆಂಟ್ 45/1-2, ಪ್ಯಾಲೇಸ್ ರೋಡ್ ಬೆಂಗಳೂರು-560 001.
2. ಉದ್ದೇಶಿತ ಯೋಜನೆಯ ಸ್ಥಳ	ಮಿ. ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟೀಸ್ ಲಿಮಿಟೆಡ್ ಲಿ ಇವರ ಕೋಸ್ಟಲ್ ಸ್ಟಾಂಡ್ ಓಪ್, ಕಾಸರಗೋಡು, ಟೋಂಕೆ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.
3. ರೋಡ್‌ನ ಕಾರ್ಡ್ ಚಿತ್ರಣ	ದೆವಲಪ್‌ಮೆಂಟ್ ಆಫ್ ಬಾರ್/ವೆಲ್ ರೋಡಿಂಗ್ ಫಿಲಿಟಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ
4. ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಸಂಕ್ಷಿಪ್ತ ಮಾಹಿತಿ	ಈ ಉದ್ದೇಶಿತ ಯೋಜನೆಯು 44 ಹೆಕ್ಟೇರ್ (109 ಎಕರೆ) ಪ್ರದೇಶದಲ್ಲಿ ಬರಲಿದೆ. ಈ ಕೈಗಾರಿಕಾ ಸಂಸ್ಥೆಯಿಂದ ಯಾವ ತ್ಯಾಜ್ಯವೂ ಹೊರ ಹರಿಯುವುದಿಲ್ಲ. ಅಲ್ಲದೆ ಎಣ್ಣೆ ಕಲುಷಿತ ನೀರನ್ನು ಚೀಲಿಯಾಗಿಯೇ ಎಣ್ಣೆ ಸೆಪರೇಟರ್‌ನಲ್ಲಿ ಪುನೀಕರಿಸಲಾಗುವುದು ಹಾಗೂ ಬರ್ಕ್ ಮತ್ತು ಸ್ಟಾಕ್ ಪಿಲ್ ಪ್ರದೇಶದಿಂದ ಹರಿದು ಬರುವ ನೀರನ್ನು (Settling Ponds)ವೇರಿಸಿ ಸ್ವಲ್ಪ ಪರಿಸರಿಸುವುದು ಮತ್ತು ಅಲ್ಲಿ ಸುಸ್ಥಾನವನ್ನು ಬರಿಸಿ ಸಂಸ್ಕರಣೆ ಮಾಡಲಾಗುವುದು. ಬಾರ್/ವೆಲ್ ರೋಡಿಂಗ್ ಫಿಲಿಟಿಯಿಂದ ಕಾರ್ಯಾಲಯ ಬಿಲ್ಡಿಂಗ್, ಕ್ಯಾಂಟಿನ್ ಮತ್ತು ಕೆಲವು ಕಟ್ಟಡಗಳಿಂದ ವ್ಯವಸ್ಥಿತವಾದ ಒಳಚರಂಡಿಯ ಮೂಲಕ ಗೃಹಕಳೆಯ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಿಪ್ಸ್ ಟ್ಯಾಂಕ್ ಮತ್ತು ಸೀಟ್ ಗುಂಡಿಯಲ್ಲಿ ಪುನೀಕರಿಸಲಾಗುವುದು. * ಧೂಳನ್ನು ನೀರು ಒಪ್ಪಿಸಿ ತುಪ್ಪುಗೊಳಿಸಲಾಗುವುದು. ಚಾರ್‌ಜೀಲಿಂಗ್ ಹೊದಿಕೆಯ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ವೇಗನಿಯಂತ್ರಣ ಕ್ರಮಗಳನ್ನು ಸಾಗಣೆಯ ವಾಹನಗಳಿಗೆ ಅಳವಡಿಸಲಾಗುವುದು. * ವಿಶೇಷವಾದ ಓಪ್ ರೋಡರ್/ಬಾರ್/ವೆಲ್ ರೋಡರ್‌ಗಳನ್ನು ಮತ್ತು ಅನ್‌ರೋಡರ್‌ಗಳನ್ನು ಉಪಯೋಗಿಸಲಾಗುವುದು.
5. ಪರಿಸರ ಸಾರ್ವಜನಿಕ	ಯೋಜನಾ ಸ್ಥಳ-ಮಿ.ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟೀಸ್ ಲಿಮಿಟೆಡ್ ಇವರ ಸಭೆಯ ಸ್ಥಳ, ದಿನಾಂಕ ಕೋಸ್ಟಲ್ ಸ್ಟಾಂಡ್ ಓಪ್, ಕಾಸರಗೋಡು ಟೋಂಕೆ, ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ ದಿನಾಂಕ:27.01.2012ರಂದು ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ.
6. ಯೋಜನೆಯ ಕಾರ್ಯಾಂಕ ಸಂಚಾರ, ಸಾರ್ವಜನಿಕ ಪರಾಮರ್ಶೆಗೆ ಇರುವ ಸ್ಥಳ	ಅ. ಚಿಲ್ಲಾಡಿಶಾರಿಗಳ ಕಛೇರಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ. ಆ. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಚಿಲ್ಲಾ ಪಂಚಾಯತ್, ಕಾರವಾರ ಇ. ಚಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ, ಕಾರವಾರ. ಈ. ಹೆಚ್ಚಿನ ಪಂಚಾಯತ ಹೊನ್ನಾವರ. ಉ. ಗ್ರಾಮ ಪಂಚಾಯತ ಕಾರ್ಯಾಲಯ, ಕಾಸರಗೋಡು ಹೊನ್ನಾವರ. ಊ. ಚಿಲ್ಲಾ ಗ್ರಂಥಾಲಯ ಉತ್ತರ ಕನ್ನಡ ಕಾರವಾರ. ಋ. ನಿರ್ದೇಶಕರು ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲ ಸಾರಿಗೆ ಇಲಾಖೆ ಕಾರವಾರ. ಸು. ಬಂದರು ಕಛೇರಿ ಹೊನ್ನಾವರ. ಏ. ತಹೀಲದಾರ ಕಛೇರಿ ಹೊನ್ನಾವರ. ಏ. ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಕಾರವಾರ. ಐ. ಕೇಂದ್ರ ಅರಣ್ಯ ಮತ್ತು ಪರಿಸರ ಮಂತ್ರಾಲಯ, ದಕ್ಷಿಣ ವಲಯ ಕಛೇರಿ, ನಂ. 3-1/240, ಕೇಂದ್ರಿಯ ಸದನ, 4ನೇ ಮಹಡಿ, ಇ ಮತ್ತು ವಿಂಗ್, 17ನೇ ಮುಖ್ಯ ರಸ್ತೆ, 7ನೇ ಮೈತ್, ಕೋರಮಂಗಲ, ಬೆಂಗಳೂರು-560034. ಒ. ಸಹಾಯ ಕೇಂದ್ರ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ನೆಲ ಅಂತ್ಯ, ನಂ.49, ಪರಿಸರಭವನ, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560 001.

ಸೂಚನೆ: ಯೋಜನಾ ಸ್ಥಳದಲ್ಲಿ ವಾಸವಾಗಿರುವ ಆಸಕ್ತ ನಿವಾಸಿಗಳು, ಪರಿಸರಾತ್ಮಕ ಗುಂಪುಗಳು ಮತ್ತು ಈ ಯೋಜನೆಯಿಂದ ತೊಂದರಗೊಳಗಾಗಬಹುದಾದ ಸಾರ್ವಜನಿಕರು ತಮ್ಮ ಸಲಹೆಗಳು, ಅನಿರೀಕ್ಷೆಗಳು, ಪ್ರತಿಪಕ್ಷಗಳನ್ನು ಹಾಗೂ ಅಪವಾದಗಳನ್ನು ಮೌಖಿಕ/ಲಿಖಿತ/ಇ-ಮೇಲ್ ಮೂಲಕ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ ಅಧ್ಯಕ್ಷರು, ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಮಿತಿ (ಚಿಲ್ಲಾಡಿಶಾರಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ) ಇವರಿಗೆ ಈ ಅಧಿಸೂಚನೆ ಪ್ರಕಟವಾದ 30 ದಿನಗಳ ಒಳಗೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಇಚ್ಛೆಯುಳ್ಳ ಸಾರ್ವಜನಿಕರು ಮೇಲೆ ತಿಳಿಸಿರುವ ದಿನದಂದು ಪರಿಸರ ಸಾರ್ವಜನಿಕ ಸಭೆಯಲ್ಲಿ ಪಾಲ್ಗೊಳ್ಳಬಹುದಾಗಿದೆ.

ಹೆಚ್ಚಿನ ವಿವರಗಳನ್ನು ಮಂಡಳಿಯ ವೆಬ್‌ಸೈಟ್:<http://kspcb.gov.in>ನಲ್ಲಿ ಪಡೆಯಬಹುದು. ಸಹ ಇದೆ/- ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು

GOVERNMENT OF KARNATAKA

NO. FEE-67 CRZ 2009

Karnataka Government Secretariat,
M.S. Building,
Bangalore, dated:29.6.2012.

From:

Secretary to Government
Forest, Ecology & Environment

To:

- 1 The Additional Chief Secretary to Government, Urban Development Department, Vikasa oudha, Bangalore.
- 2 The Principal Secretary to Government, Animal Husbandry and Fisheries, Vikasa oudha, Bangalore
- 3 The Principal Secretary to Government, Commerce and Industries Department, Vikasa oudha , Bangalore
- 4 The Principal Secretary to Government, Tourism Department, Vikasa Soudha, Bangalore.
- 5 The Chairman, Karnataka State Pollution Control Board, No.49, Parisara Bhavana, Church Street, Bangalore- 560 001.
- 6 The Director, Karnataka State Remote Sensing Applications Centre, (KSRSAC), Department of IT, BT, S&T, 6th Floor , Multi Storied Building, Bangalore- 560 001
- 7 Professor K.V. Krishnamurthy, Professor and Head, Department of Plant Sciences, School of Life Sciences Bharathidasan University, Tiruchirapalli, Tamil Nadu.
- 8 Shri B.K. Jagadish Chandra, Retired Principal Chief Conservator of Forests, No. 458, 11th Main, Rajmahalvilas Extension, Bangalore.
- 9 Shri Suresh Heblkar, Eco-Watch, Centre for Promotion of Environment and Research, No. 403, 18th Cross, 3rd Block, Jayanagar, Bangalore 560 011.

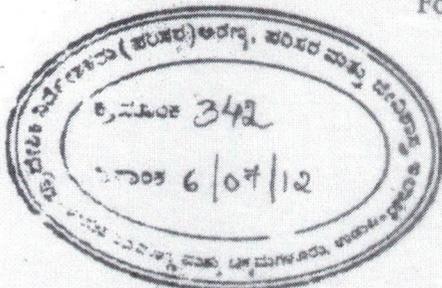
Sir

Sub: Proceedings of the Karnataka State Coastal Zone Management Authority (KSCZMA) Meeting held on 28th May 2012 -reg.

I am directed to enclose herewith a copy of the Proceedings dated 28th May 2012 on the above subject for your kind information and needful action.

Yours faithfully,

(Dr M.H. Balakrishnaiah)
Member Secretary, KSCZMA and
Special Director (Technical Cell)
Forest, Ecology and Environment Department.



Contd..2

Proceedings of the Karnataka State Coastal Zone Management Authority (KSCZMA) Meeting held on 28th May 2012 at Committee Room No: 253, II Floor, Multi Storied Building (Gate-II), Dr. B.R.Ambedkar Veedhi, Bangalore- 560001 under the Chairmanship of the Additional Chief Secretary to Government, Department of Forest, Ecology & Environment (DFEE), Bangalore.

Members present: As per the list enclosed.

The Chairman welcomed the members and the other officers present. The agenda was taken up for deliberation. The agendawise deliberations and decisions are as follows:

1. Reply received from MOEF on the recommendation made by the Authority regarding Consideration of proposals seeking CRZ clearance for establishment of ice plants (FEE 36 CRZ 2011)

The Authority noted that the issue pertaining to proposals seeking CRZ clearance for establishment of ice plants were considered in the KSCZMA meeting held on 14.03.2011, 15.09.2011 and 19.12.2011.

The following proposals were considered and recommended during the meeting held on 14.03.2011.

- i) CRZ Clearance for construction of 30 Ton capacity Ice plant and cold storage unit at Sy. No. 262/IC1A1 of Kodavoor Village, Malpe, Udupi Taluk by M/s Shree Ram Fisheries- regarding. (FEE 36 CRZ 2011)
- ii) CRZ Clearance for construction of 40 Ton capacity Ice plant at Sy. No. 39/4 API of Navunda Village, Kundapur Taluk by M/s Mehnaz fisheries- regarding. (FEE 3 CRZ 2011)
- iii) CRZ Clearance for Construction of Ice Plant at Sy.No. 265/IA1 of Kodavur Village, which is in 'C' Block of the Malpe Fishing Harbour by M/s. Malpe Marines- regarding (FEE 22 CRZ 2011)
- iv) CRZ Clearance for construction of 50 Ton capacity Ice plant and 200 Ton capacity cold storage unit at Sy. No. 262/IC1A of Kodavoor Village, Malpe, Udupi Taluk by Sri Keshav Kundar, M/s Yashaswini fisheries- regarding. (FEE 37 CRZ 2011)
- v) CRZ Clearance for construction of 50 Ton capacity Ice plant and 25 Ton capacity cold storage unit at Sy. No. 262/IC1A1 of Kodavoor Village, Malpe, Udupi Taluk by M/s Suhas Enterprises, Malpe - regarding. (FEE 39 CRZ 2011)

The Principal Secretary to Government, Animal Husbandry and Fisheries Department have therefore requested to reconsider this proposal and facilitate CRZ clearance from KSCZMA.

The subject was therefore reconsidered.

The Principal Secretary to Govt., Animal Husbandry and Fisheries Department informed the Authority that virtually no physical infrastructure is proposed on the land like the conventional fishing harbour / fish landing centre. Only construction of breakwaters inside the sea in order to facilitate easy landing of the catches by fishermen is proposed. The proposed location is conventionally used for landing of catch by the local fishermen. The proposed breakwaters will facilitate safe and easy landing. The Principal Secretary further added that practically no erosion is observed in the recent past and there is no turtle breeding ground in the proposed site. However, there is a turtle breeding centre being run by an NGO at a distance of around 500 meters towards the north of the proposed site. The NGO also have expressed an opinion that the proposed activity will not have any impact on the breeding centre.

During the discussion, Secretary to Govt., Ecology and Environment Department informed that if the proposed activity is not a fishing harbour but only construction of breakwater then, it is not listed in the schedule of EIA Notification, 2006 and therefore, does not require Environmental Clearance under EIA Notification, 2006, however such activities will require CRZ clearance from the Ministry of Environment and Forests, Government of India as per para 4(ii) (a).

The Authority after discussion, decided to recommend the proposal to Government of India after obtaining the required documents.

III. CRZ clearance for barge/vessel loading facility, Kasarkod Tonka village, Uttara Kannada District by M/s Honnavar Port Pvt. Ltd. (HPPL) (FEE 40 CRZ 2012)

The Authority noted the following information with regard to the proposal:

M/s. Honnavar Port Pvt. Ltd., have applied for CRZ clearance for their newly proposed development of barge/vessel loading facility at Coastal Sand Spit of (without RS No.) at Kasarakod Tonka, Honnavar Taluk, Uttara Kannada District at the mouth of river Sharavathi in the notified port limits that has been declared as minor port by Government of Karnataka.

Project Description:

Sl. No.	Parameter	Description
1	Land area	44 Ha. (109 Acres)
2	Cargo handling capacity	<p>Handling capacity: 4.9 MTPA</p> <ul style="list-style-type: none"> • Coal - 2.7 MTPA • Iron ore - 1 MTPA <p>General Cargos - 1.2 MTPA</p> <ul style="list-style-type: none"> • Granite - 0.16 MTPA • Fertilizer - 0.2 MTPA • Molasses with Agro Products - 0.15 MTPA • Steek products - 0.4 MTPA • Sugar - 0.29 MTPA

3.	Cargo storage	<ul style="list-style-type: none"> ◦ Iron ore – 1.8 Ha ◦ Coal – 7 Ha. ◦ Other General Cargos – 6.10 Ha.
4.	Cargo handling equipment	Barge/Vessel loader, mobile harbour cranes, pay loaders
5.	Berthing facilities	Berth of length 440 m and width 30m
6.	Length of Northern Breakwater	820 m
7.	Length of Southern Breakwater	865 m
8.	NAVIGATION Facilities	Approach Channel (Inner/Outer): Length: 1395/2280m; Width: 100/100m; Depth: (-) 10/10 m Turning Circle : Diameter: 250m; depth: (-) 10 m
9.	Dredging and Reclamation	<ul style="list-style-type: none"> ◦ Capital dredge material: 3.9 MCM ◦ Reclamation: 1 MCM of dredged material will be used. ◦ Remaining dredge material will be disposed beyond (-) 25 m depth offshore at identified disposal ground
10.	Navigational Aids	Channel marker buoys; Fairway marker Buoy; Breakwater marker lights; Berth Corner Lights.
11.	Connectivity	<ul style="list-style-type: none"> ◦ National Highway – NH 17 (2 Km) towards East. ◦ Nearest Railway Station- Honnavar (5 Km) towards East ◦ Proposed Rail Corridor connecting project site to Manki Railway station of about 15 Km. ◦ Road Corridor connecting project site to NH 17.

The proposed area falls in CRZ IB. (Inter tidal area) area between low tide line and high tide line, CRZ III and CRZ IV.

The proponent have submitted the following:

- i. Application in the prescribed Form I,
- ii. Rapid EIA Report prepared based on one season data,
- iii. CRZ map indicating HTL and LTL demarcated by Centre for Earth Science Studies, Tiruvananthipura which was one of the agency authorized for this purpose.
- iv. Project report super imposed on the CRZ map along with CRZ I, CRZ III and CRZ IV area.

However, the following documents required as per the para 4.2 of the CRZ Notification, 2011 are not submitted:

- i) Comprehensive EIA required as per O.M. No. 15-3/2009-IA-III dated 3rd November 2009.
- ii) Disaster Management report, Risk Assessment Report and Management Plan.
- iii) The CRZ map normally covering 7 Km radius around the project site.
- iv) No Objection Certificate from the KSPCB.

As per para 4 (i) (b) of the CRZ Notification, 2011 those projects which are listed under this notification and also attract EIA notification, 2006 (S.O.1533 (E), dated the 14th September, 2006), only clearance under EIA notification is required subject to being recommended by the State Coastal Zone Management Authority.

The proposed project is covered at Sl. No. 7 (e) of the schedule annexed to EIA Notification, 2006, ports and harbours with handling capacity of less than 5 Million tons per annum of cargo handling capacity is categorized as 'B' and therefore requires Environmental Clearance from the State Environment Impact Assessment Authority, Karnataka.

The proponent appeared before the Authority and explained the details of the project.

The proponent has submitted that Environment Impact Assessment have been prepared based on the ToRs issued by the SEAC on 13.09.2011. The public consultation for the development of the barge/vessel loading facility was held on 27.01.2012.

During the discussion, the Principal Secretary, Animal Husbandry and Fisheries Department informed that a fishing harbour is also being developed at the vicinity of the proposed site, necessary Environmental Clearance for the said project have been obtained from the State Environment Impact Assessment Authority with the recommendation of this Authority. While replying to the query that whether the proposed barge vessel loading facility will interfere with the activities in the approved fishing harbour, the Director, Fisheries Department submitted that it has been agreed in principle for construction of this Port. The Principal Secretary, Animal Husbandry and Fisheries Department informed that a report from the Central Water and Power Research Station, Pune has been sought in this regard.

The Authority after discussion, decided to recommend the proposal to SEIAA, Karnataka for issue of Environmental Clearance subject to the proposed measures to be recommended by the CWPRS and to be followed by the proponent so that the proposed activity will not affect the movement of fishing vessels and other activities in the fishing harbour, Honnavar.

IV. NOC for storage tank terminal at New Mangalore Port at Mangalore by Indian Ports Warehousing Company (FEE 17 ECO 2006)

The Authority noted the following information with regard to the proposal:

M/s Indian Ports Warehousing Company, New Mangalore had applied for Environmental Clearance from the State ECC on 28.12.2005 and subsequently applied for CRZ clearance on 29.03.2007 for the existing facility for storage of liquid cargo within the New Mangalore Port premises on a plot area of 3.25 Ha.

Following are the details of the facility:

Tank no.	Dia (m) & Height(m)	Storage Capacity in KL	Chemical Classification
T1	26x11	5800	Class 'C' Petroleum
T2	14 x 13.2	2000 KL	Class 'A' Petroleum
T3	14 x 13.2	2000 KL	Class 'A' Petroleum

No. SEIAA: 22: IND: 2011
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, KARNATAKA

(Constituted by Ministry of Environment & Forests, Government of India)

Department of Ecology & Environment,
Room No.709, 7th Floor, IV-Gate,
M.S. Building, Bangalore-560 001,
Date: 21st September 2012.

To,

M/s. Honnavar Port Pvt. Ltd.,
103, Lalehzar Apartments,
45/I-2, Palace Road,
Bangalore- 560 001.

Phone: +91-80-22353670, 41494960.

Fax: +91-80-22353671.

Email: info@honnavaarport.com

Sir,

Sub: Development of Barge/vessel loading facility to handle 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District of M/s. Honnavar Port Pvt. Ltd.,- issue of Environmental Clearance- reg

This has a reference to your application dated 09.06.2011 and subsequent communications in this regard for Environmental Clearance for the proposed development of Barge/vessel loading facility to handle 4.9 MTPA of cargo. The proposal has been examined and processed in accordance with EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, EIA, EMP and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. It is interalia, noted that M/s. Honnavar Port Pvt. Ltd., have proposed for development of an all weather barge / vessel loading facility at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District. Total land requirement for the proposed facility is 44 Ha out of which, Coal stockyard area: 7 ha; Iron ore stockyard area: 1.80 ha; General cargo storage (open) area: 4 ha; General cargo storage (Closed) area: 2 ha; Liquid cargo storage area: 0.10 ha; Roads and circulation area: 8.15 ha; Operation building area: 0.05 ha; Canteen area: 0.02 ha; Vehicle parking area: 0.09 ha; Substation area: 0.02 ha; Gate house/security/weigh bridge area: 1.50 ha; Truck parking area: 5.40 ha; Fuel station area: 0.02 ha; Control tower area: 0.01 ha; Green belt area: 3.10 ha; Area available for other operations and area earmarked for future expansion: 6.72 ha and Rock armour area (approx) 4 ha.

Total capacity of cargo handling is 4.9 MTPA of which 2.70 MTPA of coal; 1.00 MTPA of iron ore; General Cargo 1.20 MTPA i.e. Granite-0.16 MTPA; Fertilizer- 0.2 MTPA; molasses with agro products- 0.15 MTPA; steel products- 0.40 MTPA and sugar-0.29 MTPA. In order to maintain tranquility in the harbor basin, two break waters are proposed (Southern Break Water: 865 m and northern break water: 820 m). Berth of 440m long and 30m wide with back up area of 44 Hectares, dredging, approach channel: (length of approach channel inner: 1395m & outer 2280m, width of the channel 100m and depth of the channel: (-)10 m), Turning circle (diameter of the turning circle -250m, dredged to a depth of (-) 10 m), Estimated dredging quantity 3.9 million cum, Estimated quantity proposed to be used for reclamation 1 million cum.

3. Total water requirement during the operation phase of barge/vessel loading facility is 7 KLD will be met from Karnataka Rural Water Supply & Sanitation Agency. Out of 7 KLD, 3 KLD supply to barges, 2 KLD supply to barge loading facility staff & users and 2 KLD for miscellaneous. The water required for dust suppression system and fire fighting will be sourced from Sharavati River. The sewage system will be provided to collect the sewage from barge/vessel loading facility administration building; canteen and operation building will be treated in STP. The cargo storage area will be provided with an extensive drainage and treatment system. Drainage pits will be provided in the workshop areas, which will be connected to an oily wastewater tank. Oily wastewater if any will be collected and will be treated to meet the discharge standards. The total power requirement is 1 MVA. The total cost of the project is Rs. 513 Crores.

4. The project proposal has been considered by SEAC and ToRs were issued on 13.09.2011 for conducting Environment Impact Assessment Study and public consultation.

5. The EIA has been conducted by M/s. L&T Ramboll Consulting Engineers Ltd, 3-11921, 5th Floor, Block No. 3, White House, Kundan Bagh, Begumpet, Hyderabad - 500 016, A.P. (QCI/NABET accredit consultant). The Public Consultation was held on 27.01.2012.

6. Based on the information submitted by you, presentation made by you and the consultant, M/s. L&T Ramboll Consulting Engineers Ltd, 3-11921, 5th Floor, Block No. 3, White House, Kundan Bagh, Begumpet, Hyderabad - 500 016, A.P. the State Level Expert Appraisal Committee (SEAC) examined the proposal and has recommended for issue of Environmental Clearance in the meetings held on 20.08.2011, 17.03.2012, 07.04.2012 & 25/26.05.2012.

7. The Karnataka State Coastal Zone Management Authority has recommended the proposal for issue of Environmental Clearance during the meeting held on 28.05.2012.

8. After due consideration of the project proposal, and considering the recommendations of the State Level Expert Appraisal Committee (SEAC) and KSCZMA, the State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 06.07.2012 & 06.08.2012 accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September 2006 of Ministry of Environment & Forest, GoI subject to strict compliance of terms and conditions as mentioned below:-

A. Specific Conditions:-

1. Consent for Establishment from the Karnataka State Pollution Control Board should be obtained before initiating the project.
2. Dredged material remaining after the reclamation/backfilling shall be disposed at dumpsite identified at 2 Km to the North of port entrance channel. The dredged material shall be disposed at greater depths (>30 m) during period of strong near shore currents (during peak wet season) depth so that the material does not come 1.5 m above bed level.
3. Dredging operations shall be undertaken in consultation with expert organization to ensure that dredging operations do not cause adverse impact on water quality and marine productivity in the vicinity. Dredging operation as far as possible should be kept to the minimum for avoiding any adverse impact on marine life.
4. Deflectors in the dredgers should be fixed if required as to prevent harm to marine species.
5. Disposal sites for excavated material for reclamation/backfilling should be so designed that the revised land use after dumping and changes in the land use pattern do not interfere with the natural drainage.
6. To meet with any emergency situation, adequate foam containers should be kept ready with supporting fire fighting system and water pipeline.
7. Staff posted in sensitive areas should be trained in implementation of the Crisis Management Plan already drawn by the authorities. Mock drill(s) for this purpose should be conducted on a regular basis. Provisions of Dock Safety Act and the guidelines issued by the DG, FASLI/CLI, Mumbai for the safety and health of the workers should be followed.
8. Treatment and discharge of sewage and other liquid wastes including ballast into marine environment shall be carried out as per KSPCB guidelines.
9. Adequate noise control measure must be provided to control noise level at various work places within the standard prescribed. Ear plugs and ear muffs should be provided to the workers in the project area.
10. The quality of treated effluents, solid wastes and emission must conform to the standards laid down by the competent authority. There shall be no disposal of solid and liquid waste into the coastal environment.
11. Necessary leakage detection devices with early warning system must be provided at strategic locations.
12. Standby DG Sets must be provided to ensure uninterrupted power supply of the pump house and the fire fighting system.
13. All lights should be dark sky friendly and should not create glare as glare created would disturb marine life.

14. Undertaking of awareness campaigns amongst fishermen and villagers to minimize harm to species as stipulated.
15. No beach sand shall be used for construction activities.
16. The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed.
17. The height of the buildings other than the lighthouse tower should not exceed 9 meters, and the constructions should be in accordance with the existing FSI/FAR norms in accordance with Coastal Regulation Zone Notification, 1991/2011.
18. The construction waste should be disposed off in designated dumping grounds outside the port area after obtaining necessary permissions from the local Authorities.
19. During transportation of the construction material, it shall be ensured that all safety norms are followed and no spillage takes place in the city roads.
20. No product other than those permissible in the Coastal Regulation Zone Notification, should be stored in the Coastal Regulation Zone area.
21. All construction design/ drawings relating to construction activities must have the approval of the concerned Departments/ Agencies. Ground water should not be tapped for construction activities as the drawl of ground water for industrial use from the CRZ area is a prohibited activity. It should also be ensured that as a result of the proposed constructions, ingress of saline water into ground water does not take place.
22. There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any ground water is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.
23. The waste water generated from the activity shall be collected, treated and reused properly.
24. Sewage Treatment facility should be provided in accordance with the CRZ Notification.
25. Installation and operation of DG set if any shall comply with the guidelines of CPCB. Oil spills if any shall be properly collected and disposed as per the Rules. Project proponent shall install necessary oil spill mitigation measures.
26. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
27. The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
28. It shall be ensured that the proposed activities does not cause disturbance to the fishing activity, movements of fishing boats.
29. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
30. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27.01.2012 should be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Authority.
31. The company shall comply with the recommendations made in the EIA/EMP/Risk assessment report/Modeling study etc.

32. The project authorities shall follow the best practices that are being adopted for Safe handling and storage of coal and iron ore in other major ports.
33. The project authorities shall follow the measures proposed for prevention and abatement of air, water and soil pollution due to handling and storage of coal and iron ore.
34. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from the stock yard. The water so collected should be utilized for sprinkling stockyard, roads and watering green belt development etc. The drains should be regularly de-silted and maintained properly.
35. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the stock yard. Sump capacity shall also be provided for adequate retention period to allow proper settling of silt material.
36. Dimension of the retaining wall at the toe of dumps to check run-off and siltation should be based on the rainfall data.
37. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in stock yard and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
38. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
39. All approach roads shall be black topped and internal roads and major haul roads shall be black topped or concreted and swept regularly with mechanical sweepers.
40. A 3-tier avenue plantation using local species shall be developed along the main roads, and approach roads. In addition, green belt shall be developed using local species all along the periphery of the site, along the stockyards, which shall be properly maintained. Water sprinkling arrangements shall be established and functional during transfer and loading of coal/iron ore.
41. The Project authorities shall earmark at least 5 % of the total cost of the project towards the future corporate social responsibility, including activities such as providing treated drinking water to Kasarkod, Tonka and Apsarakonda Villages by installing RO plants, provide educational and health facilities and undertake community development programs committed vide letter dated 27.08.2012 which are to be implemented with a budget not less than Rs. 1.5 Crores. Item-wise details along with time bound action plan shall be prepared and submitted to the Authority.

B. GENERAL CONDITIONS:

1. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
2. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB) and CRZ Authorities.

3. The Proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
4. The proponent shall obtain approval from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening etc.
5. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
6. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
7. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. Authorization from the KSPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
8. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
9. Ambient air quality (RPM, SPM, SO₂, NOX) should be regularly monitored as per the National Ambient Air Quality Emission Standards/Limits prescribed by the Ministry of Environment and Forests, Government of India, vide G.S.R. No. 826(E) dated 16th November, 2009 and data submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Karwar and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
10. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
11. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of

- Environment and Ecology, Government of Karnataka, Karwar, the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
12. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, Rules, 1989 viz. 85 dBA (day time) and 70 dBA (night time).
 13. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
 14. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB, the Department of Environment & Ecology, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar. A six monthly compliance status report shall be submitted to monitoring agencies.
 15. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the State Ecology and Environment department at <http://www.seiaa.kar.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore.
 16. The project authorities shall inform the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
 17. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 18. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
 19. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions form all other concerned Authorities.
 20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
 21. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 22. Officials from the Department of Environment, Ecology, Bangalore/ Regional Office of MoEF, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during

- their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar.
23. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
 24. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
 25. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
 26. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Yours faithfully,


(KANWERPAL)
Member Secretary,
SEIAA.

Copy to:

1. The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-110003.
2. The Secretary, Department of Environment and Ecology, Government of Karnataka, Bangalore 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Church Street, Bangalore - 560 001.
4. The CCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sada1n, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bangalore-560 034.
5. The Regional Director (Environment), Department of Ecology and Environment, Karwar.
6. Guard File.



सत्यमेव जयते

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 22 IND 2011

Date:01.07.2019

EXTENSION OF VALIDITY OF ENVIRONMENTAL CLEARANCE

Preamble:

Attention is invited to this Authority's letter No.SEIAA 22 IND 2011 dated 21st September 2012 regarding grant of Environmental Clearance for development of Barge/vessel loading facility from 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka village, Honnavar Taluk, Uttara Kannada District of M/s. Honnavar Port Pvt. Ltd.

Request has been made by M/s. Honnavar Port Pvt. Ltd. vide letter dated 06.03.2019 for extension of validity of the Environmental Clearance issued by another three years, as the project could not be completed due to various administrative reasons.

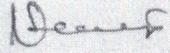
The State Level Environment Impact Assessment Authority, Karnataka considered the above request made during the meeting held on 18th May 2019 in the light of provision under para 9 of the Notification No. S.O. 1533(E) dated 14th September 2006. The Authority have decided to extend the validity of the Environmental Clearance issued vide letter No. SEIAA 22 IND 2011 dated 21st September 2012 for further period of three years from the date of expiry of validity of the said E.C, subject to strict implementation of the conditions of the Environmental Clearance dated 21st September 2012.

Hence the order.

ORDER

Pursuant to the facts and circumstances in the preamble, the validity of the Environmental Clearance issued in favour of M/s. Honnavar Port Pvt. Ltd., # 103, Lalehzar Apartments, 45/I-2, Palace Road, Bangalore- 560 001 vide letter No. SEIAA 22 IND 2011 dated 21st September 2012 by the State Level Environment Impact Assessment Authority, Karnataka for the development of Barge/vessel loading facility from 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka village, Honnavar Taluk, Uttara Kannada District stands extended for a further period of three years from the date of expiry of validity of the said Environmental Clearance subject to condition that all other terms and conditions of the Environmental Clearance issued on 21st September 2012 shall be adhered to.




(Vijayakumar Gogi)
Member Secretary,
SEIAA.

To

M/s. Honnavar Port Pvt. Ltd.,
103, Lalehzar Apartments,
45/I-2, Palace Road, Bangalore- 560 001

..2

- 39) The Lessee is responsible for development of additional land/ acquisition of the private land at his own cost according to the prevailing rules, required for Anchorage Operations. The Lessee is liable to pay the ground fees to the Port Authority for the said developed land as per the rules.
- 40) The Lessee shall obtain licence/ permission from Forest Department, Mines & Geology and other concerned Department to store / export / import Iron Ore, Granite, Coal and Wood etc.,
- 41) The Lessee shall ensure that during construction and operation of any activities in the demised premises he shall not cause any hindrances or inconveniences or nuisance to the public.
- 42) If there is any alteration in the original approved layout plan and design submitted by the company, the lessee shall take prior approval of the port authority prior to commencement of any construction / reclamation activities.
- 43) The Lessee shall use the road available in Kasarkod side as shown in map "C".
- 44) For violation of any of the above terms and conditions, the Port Authority is at liberty to cancel this agreement and to forfeit the demised premises along with all the structures / buildings / other property standing thereon without any claims or compensation and all the fees / rent etc., paid by the licensee to the Port Authority shall be forfeited to the Government.

No Correction

[Handwritten Signature]

...13

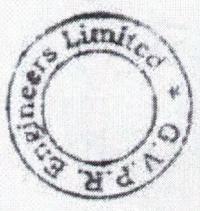
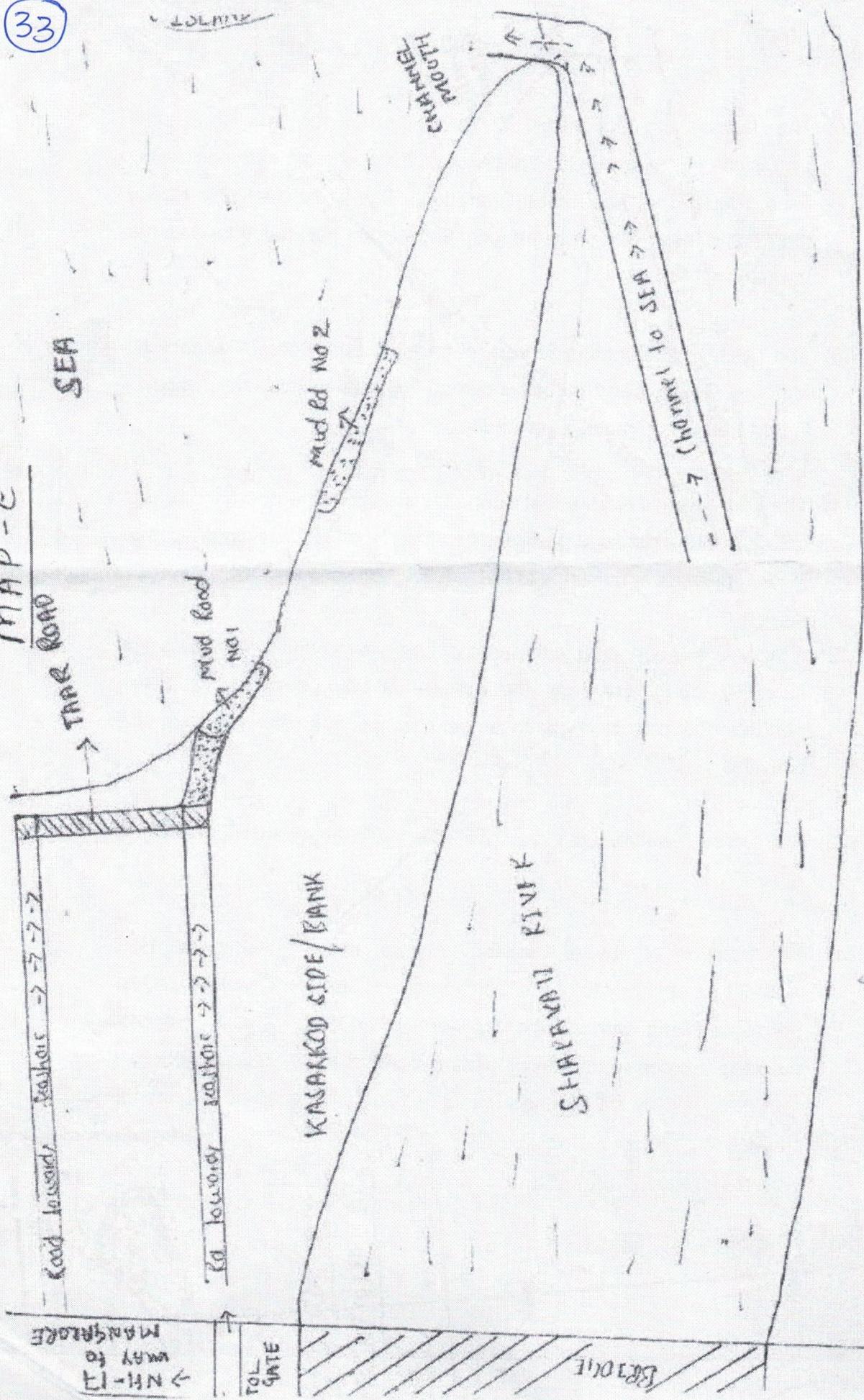
For NORTH CANARA SEAPORTS PVT. LTD.
[Handwritten Signature]
 Managing Director

PORT OFFICER
 KONAVAR DIVISION
[Handwritten Signature]

For GVPR Engineers Ltd.
[Handwritten Signature]

PLAN

MAP - C
THAR ROAD
SEA



S. Thippeswamy

S. Thippeswamy
Under Secretary to Government
Public Works, Ports and Inland
Water Transport Department

SIDE / BANK

SHARAVATI RIVER

KASARAKOD SIDE / BANK

→ NH-17
WAY TO
MANGALORE

TOL
GATE

DRAINAGE

Mud Rd NO.2

Mud Road
NO.1

CHANNEL
MOUTH

10 DIM

GOVERNMENT OF KARNATAKA

PWD 107 PSP 2013

Karnataka Government Secretariat,
Vikas Soudha,
Bangalore, Dated: 09.12.2013.

NOTIFICATION

and in exercise of powers conferred by Section 5 of the Indian Ports Act, 1908 and in pursuance of the Government of Karnataka are please to declare from 9th December 2013 the limit of Honnavar Port of North Kanara shall be specified in Column of (4) of the table below.

Sl. No.	Name of District	Name of the Port	Limits under the Indian Port Act 1908	
1	North Kanara	Honnavara	<u>Indian Hydrographic Chart No.216</u>	
			North:-	A line drawn from the position latitude 14°18' North and longitude 74° 24'90 East due West of upto 30 Mtrs. contour in to the Sea.
			East:-	Seashore of Honnavar 50 Mtrs. above high-water mark between North and South boundary mark including the Sharavathi river and all branches thereof as far as navigable and the shores and banks within 50 Mtrs. of high-water mark spring tides including all islands. All patta lands and other private sites excluded.
			South:-	A line drawn from the position Latitude 14°13' North and longitude 74°27' East due West 30 Mtrs. contour in to the sea.
			West:-	A line joining Northern and Southern limits along 30 Mtrs contour in to the sea.

By Order and in the name of the
Governor of Karnataka,


(S.S. Viraktamath)

Under Secretary to Government
Public Works, Ports and Inland

To:-

The Compiler, Karnataka Gazette with a request to publish the next issue of the Gazette and to supply 100 copies of this notification to this Department.

1. Accountant General, Karnataka, Bangalore.
2. Director, Ministry of Shipping, (Minor Ports Section), Government of India, No.1, Parliament Street, Transport Bhawan, New Delhi-110 001.
3. The Director of Ports and Inland Water Transport Department, Karwar.
4. The Deputy Commissioner, Uttara Kannada District, Karwar.
5. The Port Officer, Honnavara, Uttara Kannada District.

Copy to:

1. PS to Hon'ble Minister for Ports and Inland Water Transport.
2. PS to Principal Secretary to Government, Public Works, Ports and Inland Water Transport Department.
3. PS to Secretary to Government, Public Works, Ports and Inland Water Transport Department.
4. PA to Additional Secretary to Government, Public Works, Ports and Inland Water Transport Department.

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 24TH DAY OF NOVEMBER, 2021

PRESENT

THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE SACHIN SHANKAR MAGADUM

WRIT PETITION NO.4039 OF 2021 (GM-POL) PIL

BETWEEN:

HONNAVAR TALUK HASIMEENU
VYPARASTARA SANGHA (REGISTERED)
TONKA-KASARKOD. HONNAVAR
UTTARA KANNADA - 581 342.
REPRESENTED BY ITS PRESIDENT
SRI GANAPATHI ISWAR TANDEL
S/O LATE ISWAR DURGAYYA TANDEL
AGED ABOUT 38 YEARS.

... PETITIONER

(BY SRI MURTHY D. NAIK, ADVOCATE)

AND:

1. M/S. HONNAVAR PORT PVT LTD
REGISTERED OFFICE AT NO.103,
LALEHZAR APARTMENTS,
45/1-2, PALACE ROAD,
BENGALURU - 560 001
PHONE 080-22353670/080-41494960
EMAIL: info@honnavarport.com
REPRESENTED BY ITS
AUTHORIZED REPRESENTATIVE

- 2 . THE PORT OFFICER
HONNAVAR PORT,
HONNAVAR - 581 334,
UTTARA KANNADA DISTRICT.
- 3 . THE DIRECTOR OF PORTS, AND INLAND
WATER TRANSPORT,
KARWAR PORT,
BAITHKOL VILLAGE - 581302,
KARWAR TALUK,
UTTARA KANADA DISTRICT.
- 4 . THE DEPUTY COMMISSIONER
UTTARA KANNADA DISTRICT,
MINI VIDHANA SOUDHA,
KARWAR - 581 301.
- 5 . THE PRINCIPAL SECRETARY
PWD, PORTS AND INLAND WATER
TRANSPORT DEPARTMENT,
GOVERNMENT OF KARNATAKA,
ROOM NO.333, 3RD FLOOR,
VIKASA SOUDHA,
BENGALURU - 560 001.
- 6 . THE STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-KARNATAKA,
DEPARTMENT OF
ECOLOGY AND ENVIRONMENT,
IV-GATE,
ROOM NO.709, 7TH FLOOR,
M.S. BUILDING,
DR. AMBEDKAR VEEDHI,
BENGALURU-560 001
REPRESENTED BY ITS PRINCIPAL SECRETARY.
- 7 . THE KARNATAKA STATE POLLUTION
CONTROL BOARD
REPRESENTED BY ITS
SENIOR ENVIRONMENTAL OFFICER,
REGIONAL OFFICE,
'PARISARA BHAVAN',
LIG-II, B-217, NEAR HARI OM TRUST,
HABBUWADA
KARWAR-581 303.

- 8 . THE GRAMA PANCHAYAT
KASARKOD
HONNAVAR-581 342
UTTARA KANADA DISTRICT.
- 9 . THE SECRETARY,
MINISTRY OF ENVIRONMEMNT AND FOREST
AND CLIMATE CHANGE
GOVERNMENT OF INDIA,
INDIRA PARYAVARAN BHAVAN,
JOR BAGH ROAD,
NEW DELHI-110 003.

... RESPONDENTS

(BY SRI UDAYA HOLLA, SENIOR ADVOCATE A/W
SMT. MEGHANA, ADVOCATE FOR P1,
SRI RAJASHEKAR S, AGA FOR R2 TO R5,
SRI D. NAGARAJ, ADVOCATE FOR R6,
SRI GURURAJ JOSHI, ADVOCATE FOR R7,
SRI ASHOK N. NAYAK, ADVOCATE FOR R8 &
NOTICE TO R9 IS SERVED AND UNREPRESENTED)

THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF
THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OF
MANDAMUS DIRECTING THE RESPONDENT NOS.1 TO 5 NOT TO
CONTINUE WITH THE CONSTRUCTION OF THE PORT ON THE
BEACHES OF KASARKOD, MALUKURVA, PAVINKURVE, KARKI
AND HONNAVAR, IN HONNAVAR TALUKA, OF UTTAR KANNADA
DISTRICT & ETC.

THIS PETITION COMING ON FOR ORDERS THROUGH
VIDEO CONFERENCING THIS DAY, **CHIEF JUSTICE** MADE THE
FOLLOWING:

ORDER

Heard Sri Murthy D Naik, learned counsel for the petitioner, Sri Udaya Holla, learned Senior Counsel assisted by Smt. Meghana, learned counsel for respondent No.1, Sri Rajashekar S., learned Additional Government Advocate appearing for respondent Nos.2 to 5, Sri D.Nagaraj, learned counsel for respondent No.6, Sri Gururaj Joshi, learned counsel for respondent No.7 and Sri Ashok N. Nayak, learned counsel for respondent No.8.

2. This Public Interest Litigation has been filed raising the issue of location and construction of the port on the beaches of Kasarkod, Malukurva, Pavinkure, Karki and Honnavar in Honnavar Taluka of Uttara Kannada District. The petitioner has challenged the Environmental Clearance dated 21.09.2012 issued by respondent No.6, the order dated 01.07.2019 issued by respondent No.6 extending the environmental clearance dated 21.09.2012 for a further period of three years. The petitioner has also prayed to quash the lease agreement dated 07.04.2010 entered into between respondent No.3 and M/s. North Canara Sea Ports-GVPREL-Consortium for usage of port land for port related

activities at Honnavar Port, to quash the lease agreement dated 11.10.2010 entered into between respondent No.3 and M/s. North Canara Sea Ports- GVPREL-Consortium for port related activities and ANCHORAGE operations at Honnavar Port and to quash the permission which was accorded by respondent No.5 to transfer the subject matter of lease agreement dated 07.04.2010 and lease agreement dated 11.10.2010 in favour of respondent No.1 without any change. The petitioner has also prayed several consequential reliefs in this regard.

3. Learned counsel for the petitioner submits that there is certain forest land in the said beaches and therefore, approval from the Ministry of Forests should have been obtained prior to commencement of the work. It is submitted that construction is carried out in CRZ-I area. The said beach is a turtle nesting ground. The National Centre for Sustainable Coastal Management (NCSCM) have carried out the survey of 45 hectares area at Kasarkod Tonka in Honnavar taluk and has submitted its report in compliance of this Court's order dated 26.03.2021. It is also submitted that there has been change of coastline village border and also location of the aforesaid

41

construction. It is further submitted that there are violations of various constitutional provisions and respondent No.1 has furnished false environmental details regarding the project.

4. Learned Senior Counsel appearing for respondent No.1, on the other hand, submits that the writ petition has been filed on behalf of certain individual persons whose vested interest are involved in the area. They do not want the port to be constructed and as such, the instant writ petition is a proxy petition on behalf of certain fishermen and other persons involved in fishing and other similar activities. It is submitted that all necessary approvals have been obtained from the concerned authorities and it is only after necessary survey and other formalities that decision has been taken to construct the port at the location which is under challenge. It is also submitted that in compliance of the Court's order dated 13.07.2021, the NCSCM has carried out the survey and in its report, it has been stated that no nests, turtles or dead carcass of turtles have been observed in the entire 45 hectares of the proposed site during the survey. It is also submitted that so far as the requirement of approval from

the Ministry of Forests is concerned, as per respondent No.1, there is no such requirement as the forest land is outside the land leased for the project. Moreover, no construction can be carried out without the formalities are concluded.

5. Learned counsel for respondent No.6 submits that the State level environment assessment was carried out by the Department of Ecology and Environment and it is only after the necessary assessment that permission has been granted. It is also submitted that the orders under challenge are applicable and hence, the writ petition, in the first stage, would not be maintainable.

6. We have considered the submissions made by learned counsel for the parties and gone through the records.

7. The question of location of a port depends on various factors including the requirement and necessity of a port. It is for the experts to determine the location of the port and its requirements.

8. So far as the contention of learned counsel for the petitioner that the site which has been leased for

development of the port is a nesting area of turtles is concerned, we have perused the survey report of the NCSCM. As per the survey report which is on record, no nest, turtle or dead characters are found during the survey of the entire 45 hectares area of the proposed site. However, it is for the concerning authority to ensure that no damage is caused to the nesting of turtles and other endangered species found in the area.

9. So far as the requirement of approval from the Ministry of Forests is concerned, we are of the considered view that the respondents shall obtain all necessary approvals, sanctions and permissions from all the concerned authorities while undertaking construction of the port in question.

10. Learned Additional Government Advocate appearing for respondent Nos.4 and 5 submits that a survey was carried out by the Deputy Commissioner, U.K.District on 13.08.2021 and no land in excess of the leased land has been found in use for construction of the port.

11. Considering the entire aspect of the matter, we dispose of this writ petition with liberty to the petitioner to raise its grievance before respondent No.5-The Principal Secretary, PWD, Ports and Inland Water Transport Department, Government of Karnataka, who may consider the grievance of the petitioner and pass appropriate orders in accordance with law.

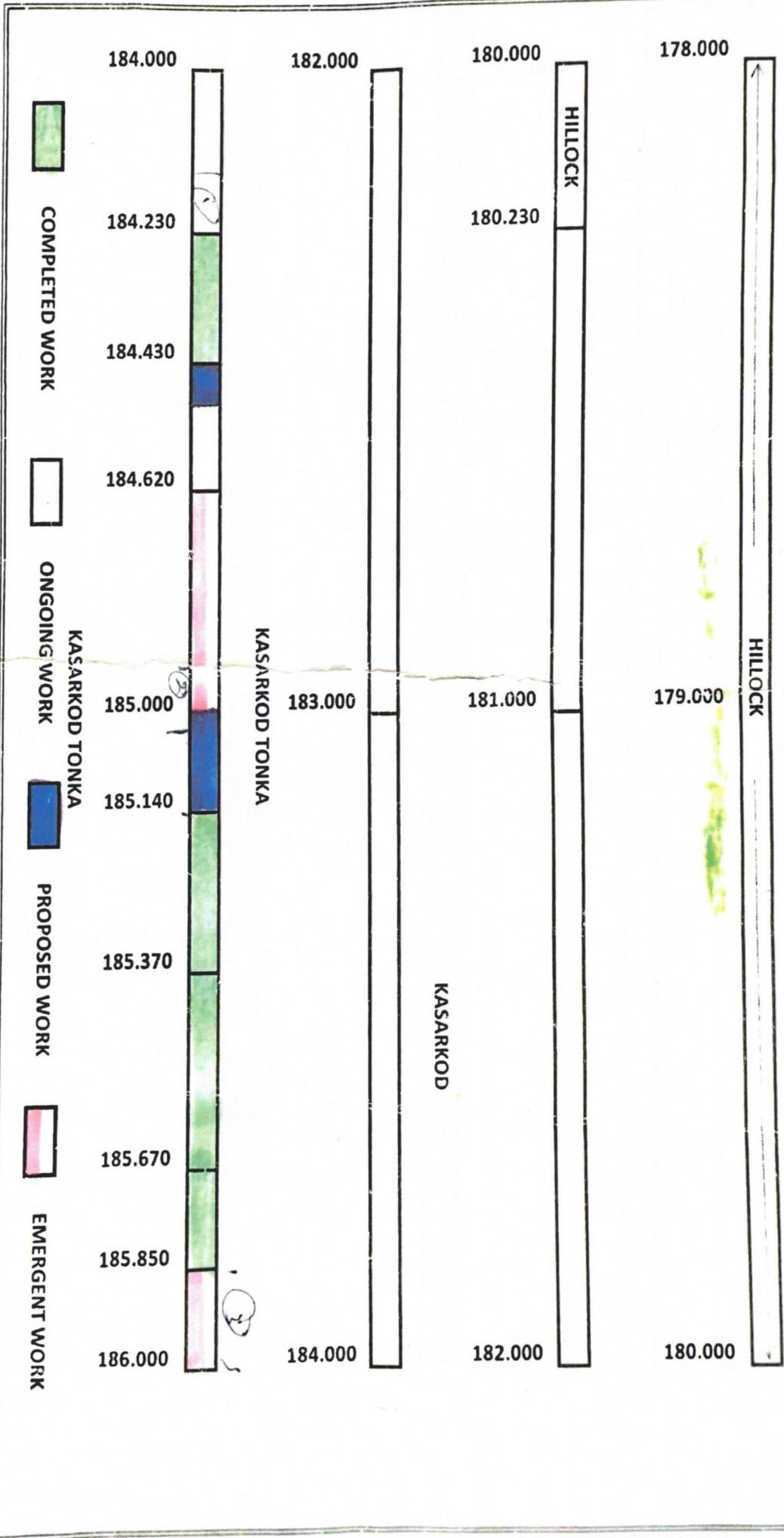
12. The pending interlocutory applications do not survive for consideration and are accordingly disposed of.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

KPS

BAR CHART OF COASTAL PROTECTION WORKS IN BHATKAL AND HONNAVAR TALUKA IN UTTARA KANNADA DISTRICT



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KASARKOD TONKA



COMPLETED WORK



ONGOING WORK



PROPOSED WORK



EMERGENT WORK

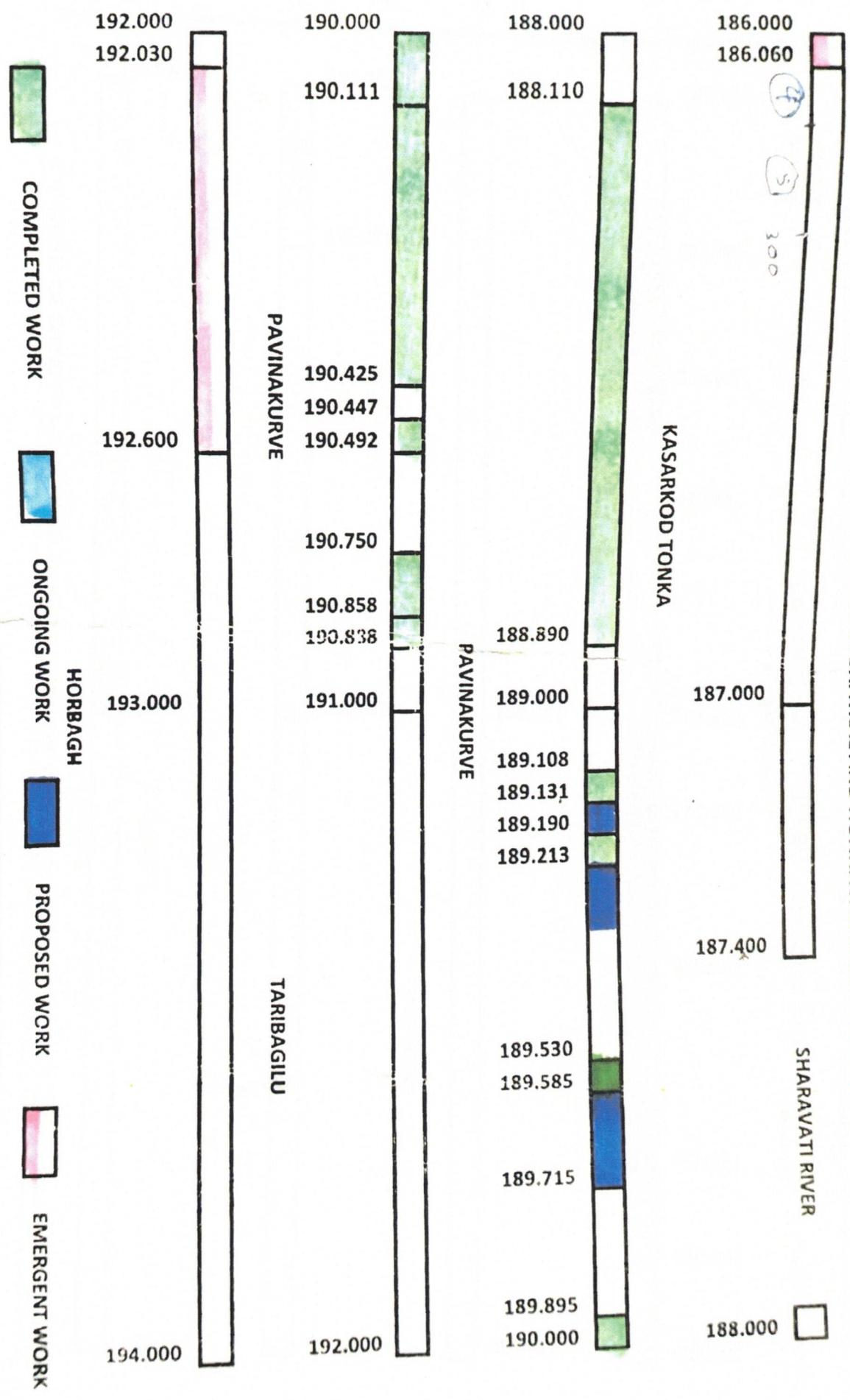
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BAR CHART OF COASTAL PROTECTION WORKS IN BHATKAL AND HONNAVAR TALUKA IN UTARA KANNADA DISTRICT





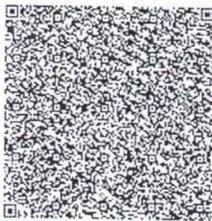
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INDIA NON JUDICIAL
Government of Karnataka

e-Stamp

Certificate No.	: IN-KA29188598987876I
Certificate Issued Date	: 06-Oct-2010 02:30 PM
Account Reference	: NONACC (FI)/ kaksfcl08/ KARWAR2/ KA-KW
Unique Doc. Reference	: SUBIN-KAKAKSFCL0847729246807904I
Purchased by	: DIRECTOR OF PORT AND I W T DEPT KARWAR
Description of Document	: Article 12 Bond
Description	: FOR REGISTRATION OF LEASE AGREEMENT
Consideration Price (Rs.)	: 100 (One Hundred only)
First Party	: DIRECTOR OF PORT AND I W T DEPT KARWAR
Second Party	: NORTH CANARA SEA PORT GVPREL CONSORTIUM HYDERABAD
Stamp Duty Paid By	: NORTH CANARA SEA PORT GVPREL CONSORTIUM HYDERABAD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

(Signature)
 Authorised Signatory
 Dwaraka Souharda Credit Sahakari Niyamita Ankore
 Branch : Karwar (K.K.)



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FORM - "B"

[See Rule 25 - (2)]

LEASE AGREEMENT FOR USE OF PORT LAND FOR PORT RELATED
ACTIVITIES AND ANCHORAGE OPERATIONS AT HONAVAR PORT

This indenture made on the 11th day of October Two Thousand Ten
between the Governor of Karnataka represented by the Director of Ports and Inland Water

"NO correction!"

For NORTH CANARA SEAPORTS PVT. LTD.

For GVPRE Engineers Ltd.

Statutory Alert:

1. The authenticity of the Stamp is guaranteed by the Government of Karnataka at Authorised Collection Centers (ACCs), District Offices and Sub-registrar Offices (SROs).
2. The Contact Details of ACCs, SHCIL Offices and SROs are available on the Web site "www.snclilestamp.com"

Managing Director

PORT OFFICER
HONAVAR DISTRICT

Director

Transport in Karnataka [hereinafter referred to as "The Port Authority" or the lessor which expression, shall where the context so admits be deemed to include his successors and assigns] of the one part and M/s. North Canara Sea Ports GVPREL- Consortium represented by its Executive Director Mr. Vivekanand Hegde, aged 60 years, S/o. Late Seetarama Hegde, No. 221/B, Khaza Garden, Ciub Road, Secundrabad, Andhra Pradesh and Director Mr. Shiva Shankar Reddy, aged about 31 years S/o. G.S.P. Veera Reddy, 8-2-276,1st Floor, Road No.2 Banjara Hills, Hyderabad, Andhra Pradesh, company registered under companies Act 1956 having its registered Office at 8-2-276, 1st Floor, Road No.2, Banjara Hills, Hyderabad- 500 033, Andhra Pradesh, [hereinafter referred to as the "Lessee"] which expression shall where the context so admits so be deemed to includes its successor and assigns, the representative heirs and legal representatives.

Whereas the licensee has applied to the State Government of Karnataka for a license to use port lands specified in the Schedule hereunder written and shown in the plan attached for the purpose of port related activities and to carry out the anchorage operations at Honnavar Port and where as the Government of Karnataka have accorded the necessary sanction in the matter under their order No. ಲೋಕ 119 ಪಿಎಸ್‌ಪಿ 2010 ದಿನಾಂಕ: 22.9.2010.

Whereas in the said Government Order 8,47,560 Sq. Mts. as approved in map "A" & "B" of port land is kept reserved to facilitate M/s. North Canara Sea Ports- GVPREL- Consortium, Hyderabad for further development subject to obtaining approval from the all competent concerned authorities / departments.

For NORTH CANARA SEAPORTS PVT. LTD.
 Managing Director

"NO CORRECTIONS"

PORT OFFICER
 HONAVAR DIVISION
 8/10

...3

For GVPR Engineers Ltd.,
 Director

Whereas in the said Government Order the sanction is accorded to the said company to develop the infrastructure as mentioned below to carry out anchorage operations in respect of the project proposed and also to carry on anchorage operations in Honnavar Port and Kasarkod side of Honnavar Port for a period of 30 (Thirty) years.

- i. Permission for construction of jetty measuring 200-220 mt. length and 5-6 mtrs. depth in Honavar Port.
- ii. Permission to reclaim 40,000 Sq. Mtrs. land in first phase in the backup area of the above said jetty.
- iii. Permission for reclaim of 36,000 Sq. Mt. of port land below the Honavar Bridge in Honavar Port for vehicle terminal.
- iv. Permission for reclaim the low laying area in the corner of Sharavathi bridge and also to construct road measuring 130 x 12 mtrs.(total 1,560 Sq. mtrs) to give entry to Honavar Port from National Highway – 17.
- v. Permission for construction of jetty measuring 200-220 mtrs. length and 5-6 mtrs. depth in the Kasarkod side of Honavar Port.
- vi. Permission to improve 40,000 Sq. Mt. land in the backup area of the said Kasarkod jetty i.e. in the south side where Sharavathi river and Arabian sea joins at the spit which is naturally filled up space for anchorage operations in first phase.

For NORTH CANARA SEAPORTS PVT. LTD.

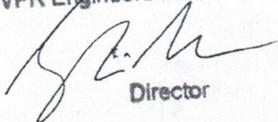
 Managing Director

"NO corrections"

...4


 PORT OFFICER
 HONAVAR DIVISION

 etc.

For GVPR Engineers Ltd.,

 Director

..4..

vii. Permission for construction of channel by dredging 2.5 km long and 5-6 mtrs. depth.

viii. Permission for construction of 500 mtrs. long break water..

And whereas the State Government have found that there is no objection to the grant of such license.

NOW THIS AGREEMENT WITNESSES

The grant of the license for use of the Port land is subject to the following conditions:-

- 1) The Lessee shall pay land leased monthly land rent at Rs. 15 per 10Sq.Mtrs or part thereof for the land used for industrial and commercial purposes and at Rs. 4/- per 10 Sq.Mtrs part thereof for the use of foreshore land other than that declared as public landing place as per the schedule -F of the Karnataka Ports (landing and Shipping Fees) (Amendment) Rules, 2006 and 10 % increase annually and penalty for the belated payments as per the schedule of rates approved by the Government and as revised by the Government from time to time.
- 2) The Lessee shall pay all Ground fees and other port related charges, such as berth hire, Port dues, Pilotage, Tug hire etc., as per the Schedule of rates as fixed/ revised by the government from time to time, in time during the lease period of the demised premises.

For NORTH CANARA SEAPORTS, PVT. LTD.

Managing Director

"NO correction"

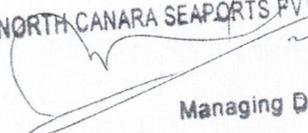
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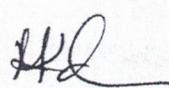
PORT OFFICER
BONAVAR DIVISION

For GVPR Engineers Ltd

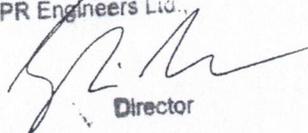
Director

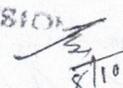
- 3) The licence granted under this agreement shall be for a period of 30 (Thirty) years from the date of said Government Order(22.9.2010).
- 4) The Lessee shall get plans, designs and drawings and estimates prepared through qualified and reputed consultant and obtain prior approval to the designs, location plan, detailed drawings and specification from the Port authority prior to the commencement of the construction / reclamation. The Lessee shall commence construction of all structures and buildings according to the approved designs, drawings and specifications at the site indicated in the approved plans within 6 normal months and complete the same in all respect within 12 normal months thereafter from the date of receipt of statutory clearances.
- 5) The Lessee shall pay the supervision charges to the Port Authority at 1% [One percent] of the estimated value of the construction prior to commencement of construction on the demised premises.
- 6) The Lessee shall not sublet the use of the demised premises or any buildings / Structures thereon anybody.
- 7) The Port Authority may revoke the license at any time, if the licensee failed to deliver any wreck or cargo salvaged, to the Government, or participates either in smuggling or pilferage activities or found to possess or conceal such cargo.

For NORTH CANARA SEAPORTS PVT. LTD.

 Managing Director

"NO correction"


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For GVPR Engineers Ltd.

 Director

PORT OFFICER
 HONAVAR DIVISION

 8/10

- 8) The Lessee shall pay wharfage charges, Port dues, Berthing fees, Pilotage Fees etc., to the Government from time to time as prescribed by the Government in Government Notification No. PWD 115 PSP 2001 dated: 25.5.2006. The lessee also hereby agrees that in the events of enhancement of the above rates by the State Government by notification in the Karnataka Gazette the enhanced rates shall become payable by the lessee with effect from the date of enhancement of such rates, fees etc.
- 9) The Lessee shall obtain all the required permissions, No Objection Certificates, Clearance Certificates etc., from the concerned Competent Authorities of the Department of Environment, Karnataka State Pollution Control Board and from any other Departments /Competent Authorities prior to commencement of construction activities or carrying out any activities on the demised premises.
- 10) The Lessee shall make his own arrangements for water and electricity and other infrastructure including formation of approach road and leveling the land leased to the required level at its own cost.
- 11) If there are any rents, Fees, Taxes, Royalty, Cess and other charges etc., due to the State / Central Government and the lessee fails to pay the same on demand, it shall be lawful for the Government /Port Authority to detain upon any goods or articles of the lessee remaining in the said demised premises.

For NORTH CANARA SEAPORTS PVT. LTD.
Managing Director

"NO corrections"

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PORT OFFICER,
ONAVAR DIVISION

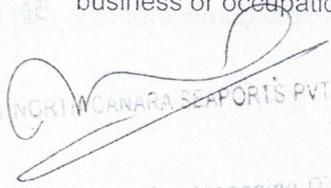
For GVPR Engineers Ltd.,

[Signature]
Director

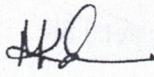
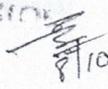
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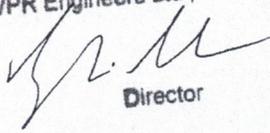
- 12) The Lessee shall carry out all survey and sub-soil investigations for the construction of all structures through well-qualified and reputed firms at its own cost at the demised premises and furnish the copies of such investigation and other results to the Port Authority.
- 13) Any relevant terms and conditions imposed on the Lessee by the Government or the Port Authority in future as and when circumstances arise shall be treated as part and parcel of this agreement and the lessee shall be bound to obey the same.
- 14) The Lessee shall not encroach upon any land, river or sea portion around the said demised premises or dump and refuse / hazardous articles into the sea /river.
- 15) The Lessee shall not assign sublet, transfer or part with possession of the said demised premises or any part thereof without the consent in writing of the Port Authority.
- 16) For any belated payments pertaining to Port charges the lessee shall be liable to pay penalty at the rate specified in the approved schedule of rates and as revised by the Government from time to time.
- 17) The Lessee shall not keep or permit to be kept in the said demised premises or any part thereof any offensive, noisy or dangerous trade, business or occupation.


 For KONKANI SEAFORTS PVT. LTD.
 Managing Director

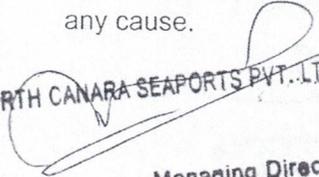
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 PORT OFFICER
 KONAVAR DIVISION


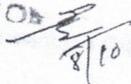
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For GVPR Engineers Ltd.,

 Director

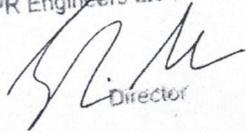
- 18) The Lessee shall not keep or permit to be kept in the said demised premises any materials of a dangerous nature, the keeping of which may contravene any Law, Act, Rules or Regulations without the prior sanction of Competent Authority.
- 19) The Lessee shall allow the Port Authority or the Officers/Officials deputed by the Port Authority at all reasonable times during the term of license to enter upon the demised premises / buildings, structures in the demised premises for the purposes of viewing and examining the state of condition thereof and for keeping watch for strict compliance of any of the terms and conditions of this agreement.
- 20) The Lessee shall insure all movable/ immovable properties, plants, machinery, goods, structures standing on the demised premises including third party risk insurance at its own cost with the approved Insurance company and the lessee shall arrange for timely renewal of the said insurance policy well in advance.
- 21) The Lessee shall keep the said demised premises in clean and sanitary condition, maintain all demarcation survey stones planted and raise the plantation as far as possible at its own cost.
- 22) The Lessee shall hold the Government free from all risk and responsibilities in respect of structures raised machinery installed, goods stored etc., in the demised premises from damage or loss due to any cause.

For NORTH CANARA SEAPORTS PVT. LTD.

 Managing Director

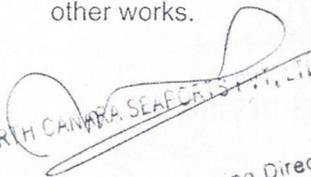
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 PORT OFFICER
 KONAVAR DIVISION

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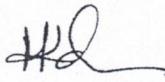
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For CVPR Engineers Ltd.,

 Director

- 23) The lessee shall take all necessary precaution to ensure that the environmental pollution does not take place and in case the environmental pollution takes place the lessee shall be held responsible for the same and he has to bear all the consequential losses caused.
- 24) The Lessee shall comply with any rules or regulations, which may be framed by the Government in connection with the checking of goods entering or leaving the said demised premises.
- 25) The Lessee shall agree to hand over the immovable property alongwith all the structures, building, pipelines etc., raised on the said demised premises to the lesser in "as is where is condition" without claiming any compensation or concession after the expiry of the lease period of 30 (Thirty) years or extended period thereof (After the expiry of the lease period the Lessee shall submit a proposal along with necessary information for the continuation of lease. If the Government does not consider the proposal and extend the lease period the lessee shall handover the port land and other movable and immovable property therein to the Government as is where is basis without claiming any compensation.)
- 26) The Lessee shall ensure that during construction and operation of other activities in the demised premises he shall not cause any kind of hindrances or inconveniences to the Port Departmental works or to any other works.

For NORTH CANARA SEAFARERS UNION

 Managing Director

"NO (Correction)"


 PORT OFFICER
 KONAVAR DIVISION


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For GVPR Engineers Ltd

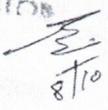
 Director

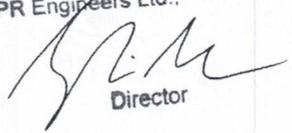
- 27) In lieu of the buildings /structures standing on the demised premises, the lessee shall construct similar buildings/ structures at its own cost in the area shown by the Port Authority and as per the directions and instructions issued by the Port Authority to the entire satisfaction of the Port Authority and hand over the said Buildings /Structures to the Port Authority with free of cost.
- 28) The Lessee shall pay all the existing and future rates, taxes, fees, duties, cess and Royalty etc., leviable by the Central / State Government or any local authority in respect of said demised premises or activities carried on such demised premises.
- 29) Any change in the constitution of the lessee's firm or business shall in no way affect the terms and conditions of this agreement.
- 30) All amount due under this agreement shall be recovered by Government without prejudice of other remedies as arrears of land revenue.
- 31) The Lessee shall also abide by the special conditions stipulated by the Government of Karnataka and the Port Authority as and when circumstances arises.

For NORTH CANARA SEAPORTS LTD.

 Managing Director

"NO Corrections"

 PORT OFFICER
 HONAVAR DIVISION

 8/10

For GVPR Engineers Ltd..

 Director

- 32) If necessity arises for acquisition of demised premises or any part thereof in the interest of public service before completion of the lease period, the same shall be acquired by the Government as per the law after due payment of compensation to the lessee as admissible under the law.
- 33) The lessee shall comply with all the terms and conditions issued in Government Order No. ಲೋಇ 119 ಪಿಎಸ್‌ಪಿ 2010 ದಿನಾಂಕ: 22.9.2010.
- 34) The lessee shall comply with all the provisions of the Karnataka Landing & Shipping Fees Act 1961 and the Rules framed thereunder.
- 35) The Lessee shall obtain prior permission of the Coastal Regulation Zone Authorities for the construction of any infrastructure on the said demised premises.
- 36) The Lessee shall liable to hand over the said demised premises to the Port Authority if the same is required by the Government with one months notice "as is where is condition" without claiming any compensation or concession.
- 37) If the lessee make delay for the payment of ground fees for more than 15 days, fine will be levied on the outstanding amount @ 10% per month.
- 38) The Port Authority is not responsible for any loss or damage due to the Natural Calamities.

For NORTH CANARA SEAPORTS PVT. LTD.
 Managing Director

"No corrections"
 [Signature]
 PORT OFFICER
 KONAVAR DIVISION

...12

For GVPR Engineers Ltd.,
 [Signature]
 Director

[Signature]
 8/10

..12..

- 39) The Lessee is responsible for development of additional land/ acquisition of the private land at his own cost according to the prevailing rules, required for Anchorage Operations. The Lessee is liable to pay the ground fees to the Port Authority for the said developed land as per the rules.
- 40) The Lessee shall obtain licence/ permission from Forest Department, Mines & Geology and other concerned Department to store / export / import Iron Ore, Granite, Coal and Wood etc.,
- 41) The Lessee shall ensure that during construction and operation of any activities in the demised premises he shall not cause any hindrances or inconveniences or nuisance to the public.
- 42) If there is any alteration in the original approved layout plan and design submitted by the company, the lessee shall take prior approval of the port authority prior to commencement of any construction / reclamation activities.
- 43) The Lessee shall use the road available in Kasarkod side as shown in map "C".
- 44) For violation of any of the above terms and conditions, the Port Authority is at liberty to cancel this agreement and to forfeit the demised premises along with all the structures / buildings / other property standing thereon without any claims or compensation and all the fees / rent etc., paid by the licensee to the Port Authority shall be forfeited to the Government.

For NORTH CANARA SEAPORTS PVT. LTD.

Managing Director

"NO corrections"

...13

PORT OFFICER
KONAVAR DIVISION

For GVPR Engineers Ltd.,

Director

SCHEDULE

Sl.No	Taluk or Village	Area	Boundaries
a)	Honavar, Honavar Taluk, Uttara Kannada District.	40,000 Sq.M. [Proposed reclamation of land in 1 st phase in the back up area of the proposed Jetty measuring 200-220mt. length and 5-6mtrs. depth in Honavar Port as per map "A1".	North:-Port land South:- } East:- } Sharavathi West:- } River
b)	Honavar, Honavar Taluk, Uttara Kannada District.	36,000 Sq.M. [Proposed reclamation below the Honavar Bridge in Honavar Port for vehicle terminal as shown in map "A2" .	North:- Port land South:-Sharavathi Bridge East:-Private/ Port land West:- Sharavathi River
c)	Honavar. Honavar Taluk, Uttara Kannada District.	1,560 Sq.M. [Filling up of the low lying area in the corner of Sharavathi bridge and also to construct road measuring 130 x 12 mtrs. (total 1,560 Sq.Mtrs) to give entry to Honavar Port from National Highway - 17 as shown in map "A3" .	North:- Port Land South:- N.H. -17 East:- Sharavathi Bridge West:- Sharavathi River
d)	Honavar. Honavar Taluk, Uttara Kannada District.	40,000 Sq.M. [Back up area of the Kasarkod Jetty i.e. in the south side where Sharavathi river and Arabian sea joins at the spit which is naturally filled up space for anchorage operations in first phase as shown in map "B1".	North:- Sharavathi River South:- Port land East:- Sharavathi River West:- Reclaimed land.

For NORTH CANARA SEAPORTS-PVT. LTD.

Managing Director

For GVPR Engineers Ltd.,

Director

"NO Correction"

PORT OFFICER
HONAVAR DIVISION

8/10

In witness thereof the Director of Port and Inland Water Transport in Karnataka, Karwar on behalf of the Governor of Karnataka and Mr. Vivekananda Hegde, S/o Late Seetarama Hegde, No. 221/B, Khaza Garden, Club Road, Secundrabad, Andhra Pradesh and Mr. Shiva Shankar Reddy, S/o G.S.P. Veera Reddy, 8-2-276, 1st Floor, Road No.2, Banjara Hills, Hyderabad, Andhra Pardesh, have hereunto set their hands and seals the day and the year first above written in the presence of the witnesses.

Signed on behalf of

For NORTH CANARA SEAPORTS PVT. LTD.

Managing Director

1.

For GVPR Engineers Ltd.

[LESSEE]

Director

In the presence of witnesses

[Signature, Name & Address]

1.

Sri H. D. NAIK
M.A. L.L.B. (SPL.)
Administrative Assistant
Directorate of Ports & I.W.T.
Karwar

2.

PROSANTO ROY
GENERAL MANAGER
GVPR ENGINEERS LTD
BANGALORE

Singed on behalf of the
Governor of Karnataka

PORT OFFICER
TONAVAR DIVISION

DIRECTOR OF PORTS & IWT
KARWAR

[LESSOR]
DIRECTOR OF PORTS & INLAND
WATER TRANSPORT.
KARWAR

HONAVAR ANCHORAGE

SCALE 1:25 000

Depths are liable to change due to frequent changes in the river mouth.

INDEX

Area to be reclaimed in I Phase (40,000 sqm)

Area to be reclaimed in II Phase (210,500 sqm)

Jetty/Barge Berth

NISPL Area

Adams & Thomas Co. area

Area to be reclaimed after

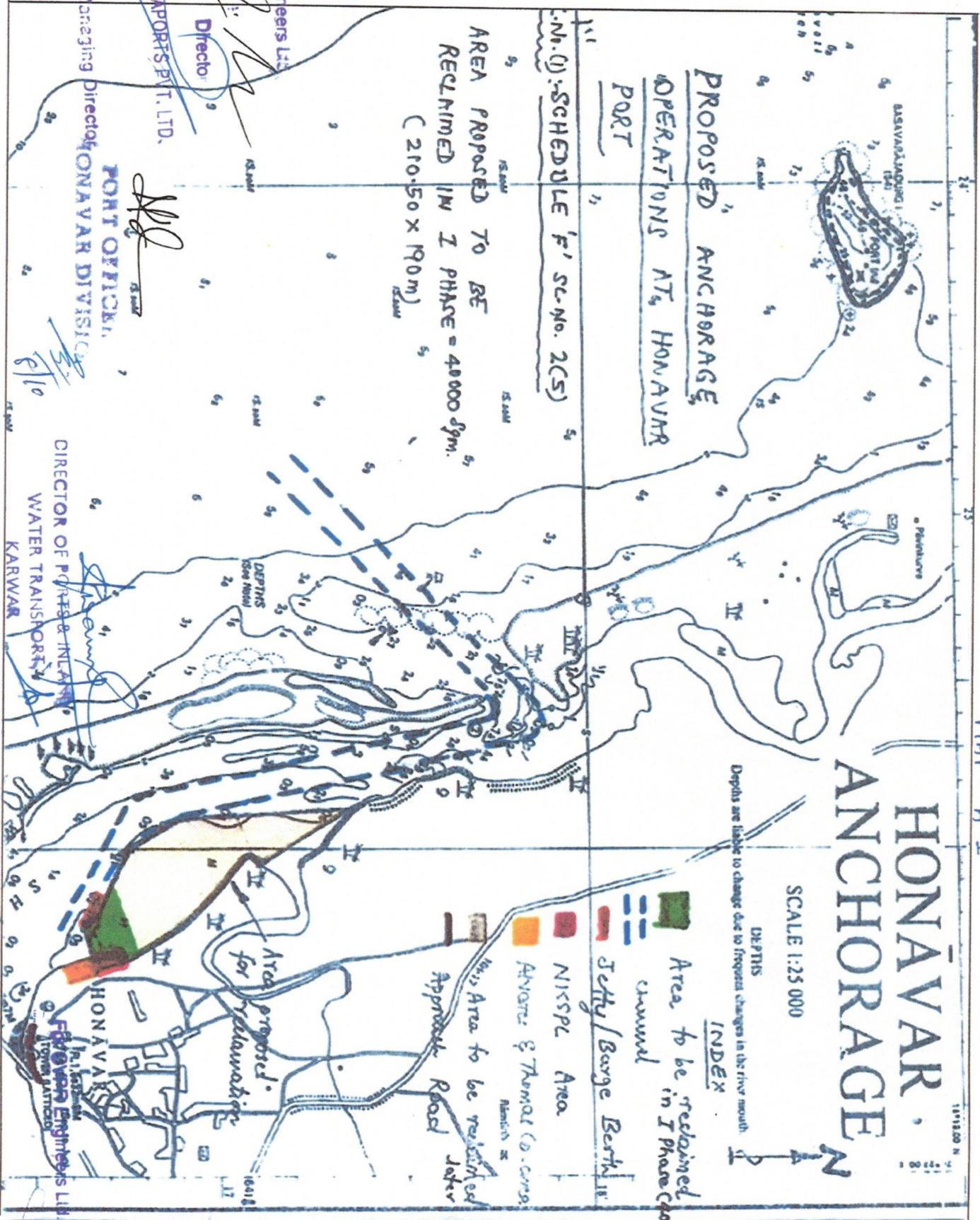
Approach Road

Area proposed for reclamation

No. (1) - SCHEDULE 'F' - S.No. 2(S)

AREA PROPOSED TO BE RECLAIMED IN I PHASE = 40,000 sqm. (210,500 x 190m)

PROPOSED ANCHORAGE OPERATIONS AT HONAVAR PORT



Fat GVR Engineers Ltd.

Director

DR NORTH CANARA SEAPORTS PVT. LTD.

Managing Director ONAVAR DIVISION

PORT OFFICER

DIRECTOR OF PORTS & INLAND WATER TRANSPORT KARWAR

Director

HONÄVÄR ANCHORAGE

SCALE 1:25 000

Depths are liable to change due to frequent changes in the river mouth

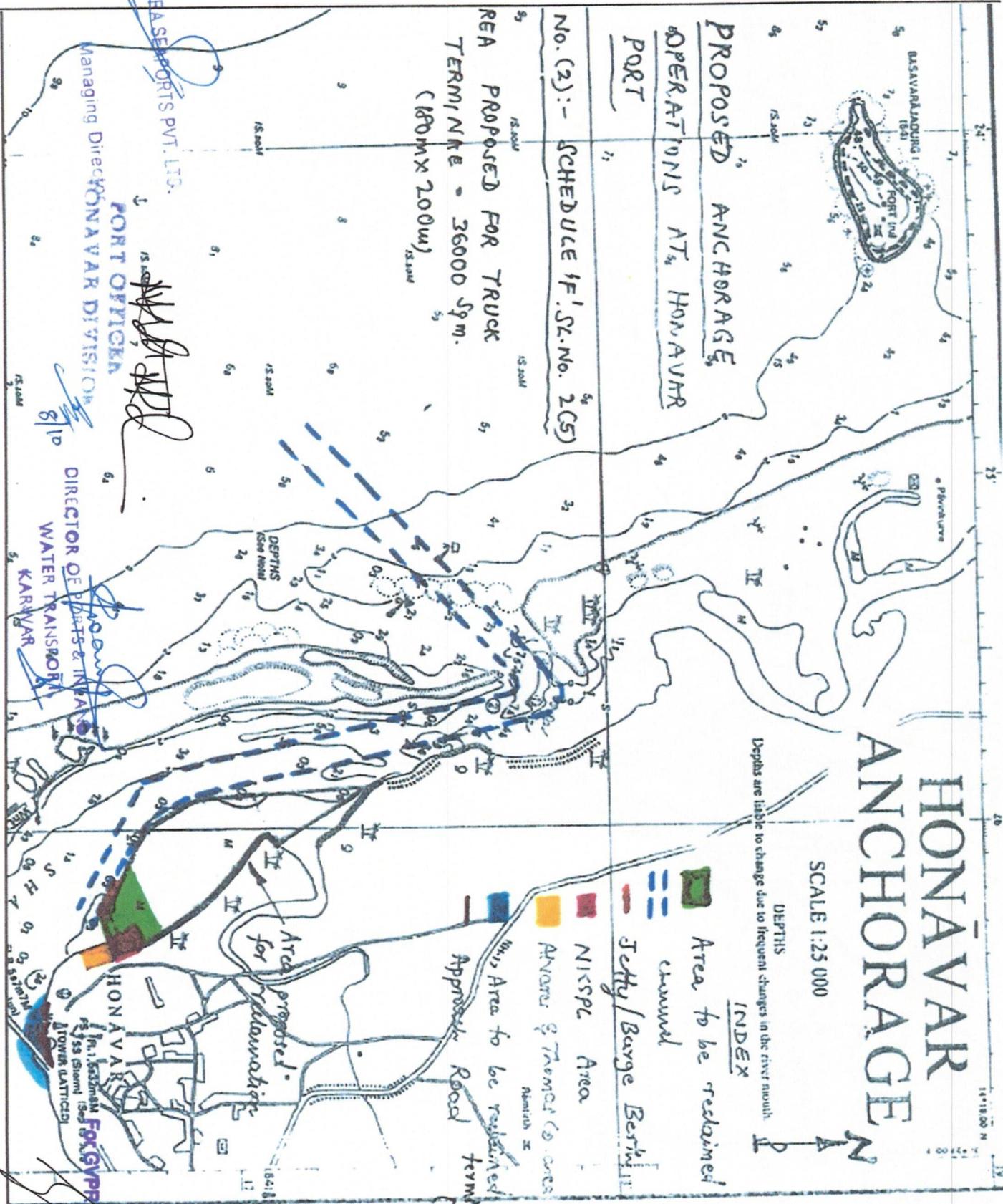
INDEX

-  Area to be reclaimed
-  channel
-  Jetty/Barge Berth
-  NISPC Area
-  ANVAR & Themer Co. area
-  Area to be reclaimed for truck terminal (36000 sqm)
-  Approach Road

PROPOSED ANCHORAGE OPERATIONS AT HONÄVÄR PORT

No. (2) :- SCHEDULE 'F', S.No. 2(C5)

REA PROPOSED FOR TRUCK TERMINAL - 36000 sqm. (180m x 200m)



FOR NORTH CANAL SEA PORTS PVT. LTD.
 Managing Director NÄVÄR DIVISION
 PORT OFFICER
 Director of Ports & Navigation
 WATER TRANSPORT
 KÄRÄVÄR

For Gypp Engineers Ltd.
 Director

HONAVAR ANCHORAGE

SCALE 1:25 000

Depths are liable to change due to frequent changes in the river mouth.

DEPTHS
INDEX

-  Area to be reclaimed
 -  Jetty/Barge Berth
 -  NISPE Area
 -  Avanti & Thimar Co. area
 -  Area to be reclaimed
- Approach Road 12m wide
130m long off NH 17
- Area proposed for Rehabilitation

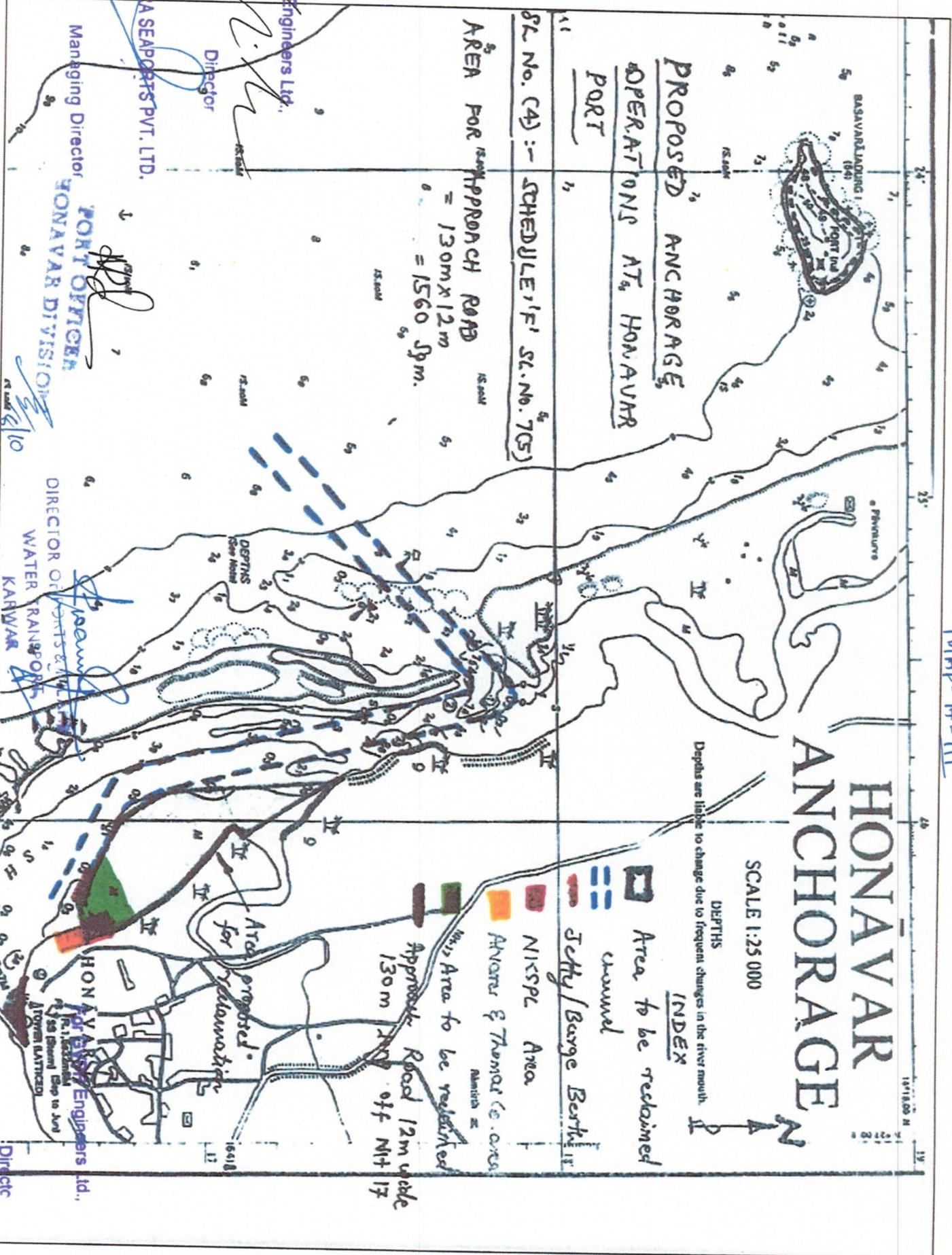
PROPOSED ANCHORAGE OPERATIONS AT HONAVAR PORT

Sl. No. (A) :- SCHEDULE 'F' Sl. No. 7(G)

AREA FOR APPROACH ROAD

= 130m x 12m

= 1560 Sqm.



For GVP Engineers Ltd.

For NORTH CANARA SEAPORTS PVT. LTD.

Director

Managing Director

PORT OFFICER
HONAVAR DIVISION

DIRECTOR OF PORTS & WATERWAYS
KARWAR

For GVP Engineers Ltd.

Director

MAP-B-1

HONĀVAR ANCHORAGE

SCALE 1:25 000

Depths are liable to change due to frequent changes in the river mouth

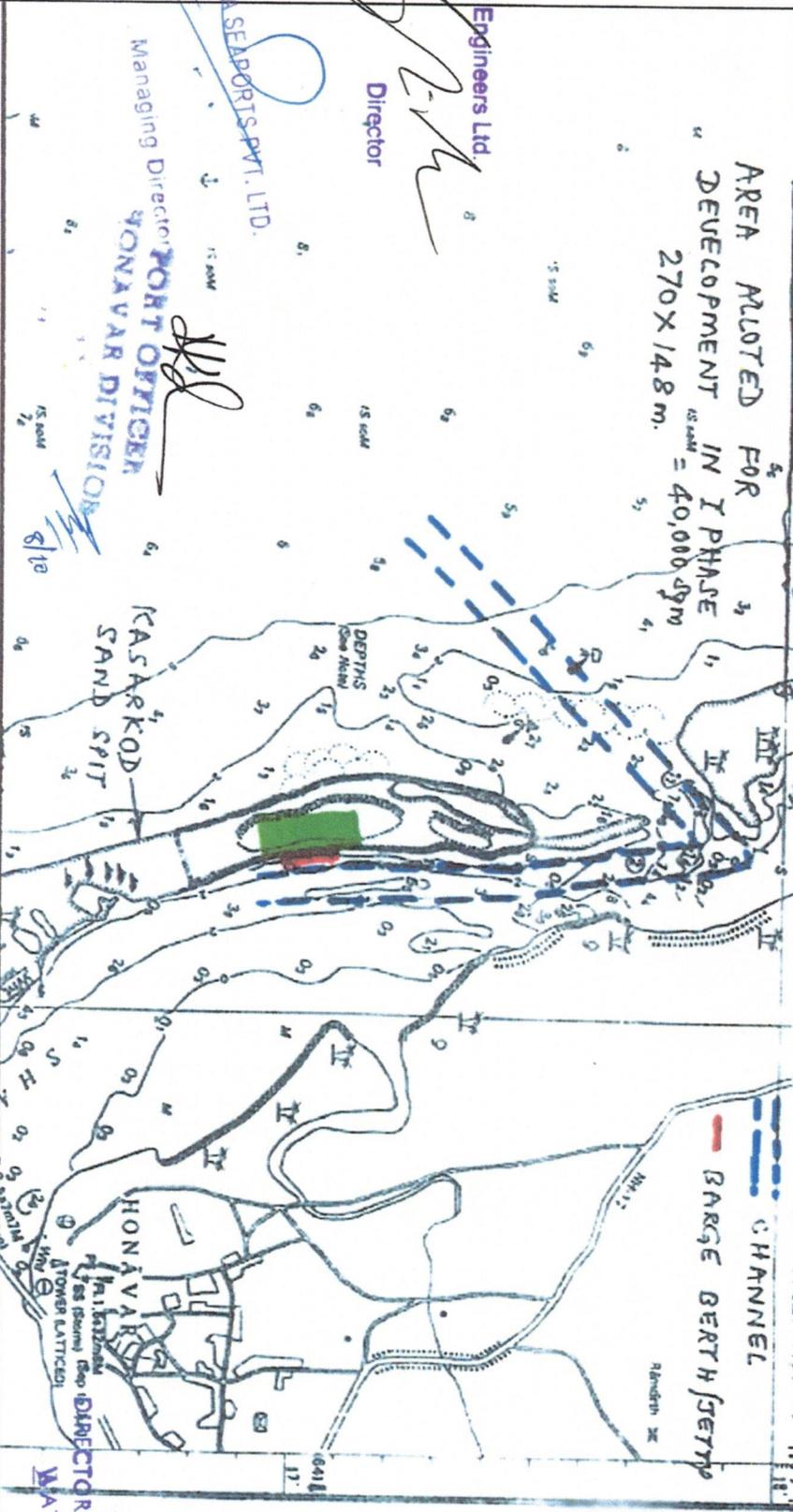
INDEX

- PROPOSED SPUR AREA FOR ALIGNMENT IN PHASE I (40,000 sqm)
- CHANNEL
- BARGE BERTH JETTY

PROPOSED ANCHORAGE OPERATIONS AT HONĀVAR KASARKOD TONKA & SDBE

SCHEDULE 'B' SL.NO. 2(5)

AREA ALLOTTED FOR DEVELOPMENT IN I PHASE 270 X 148 m.



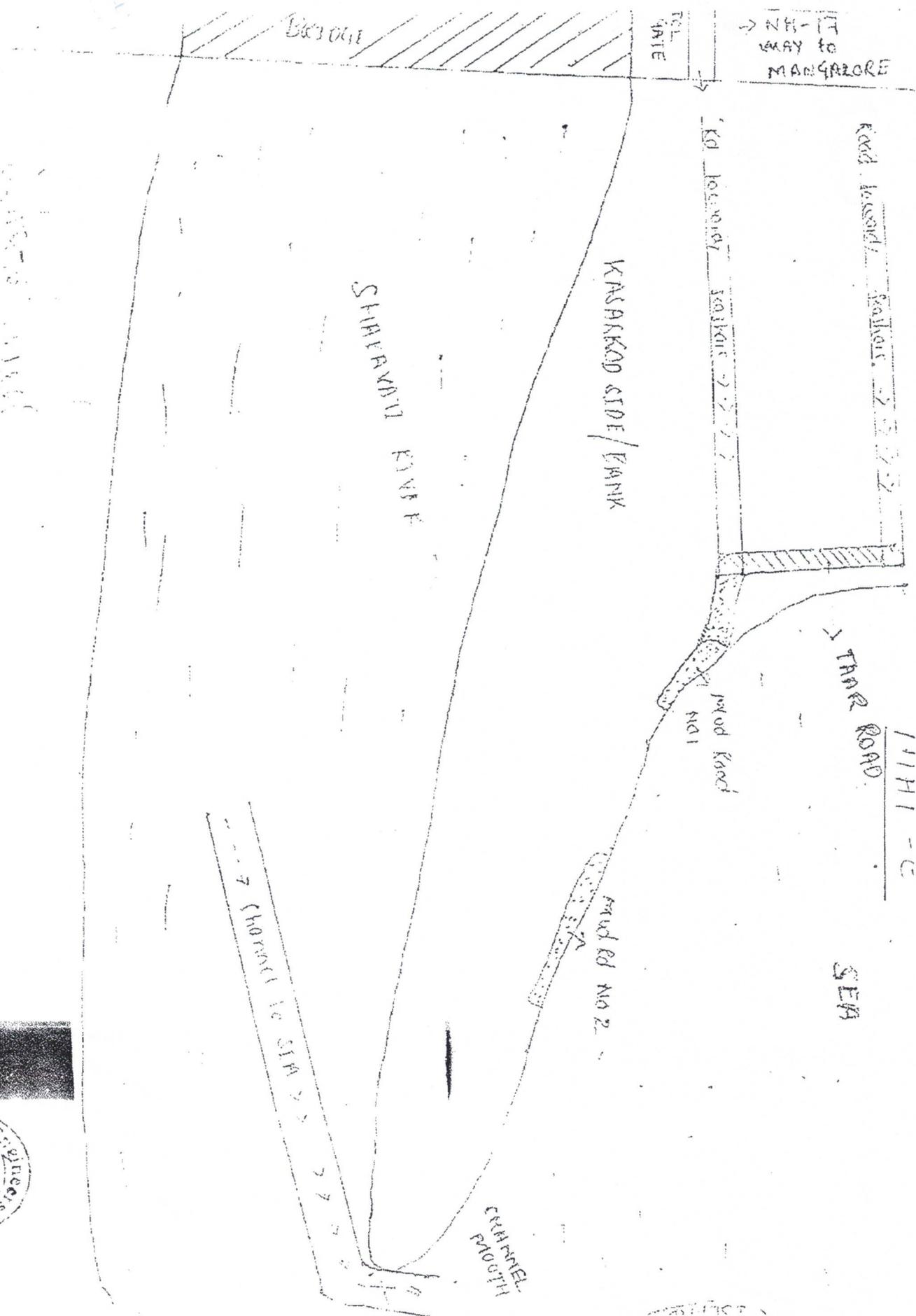
For GVPREngineers Ltd

Director

Managing Director, PORT OFFICER
HONĀVAR DIVISION

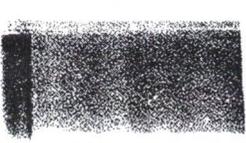
OF NORTH CANARA SEAPORTS PVT. LTD.

DIRECTOR OF PORTS & INLAND WATER TRANSPORT, KARWAR



S. Thippeswamy
 Under Secretary to Government
 Public Works, Ports and Inland
 Water Transport Department (P.W.D.)

CLP / 1000





Arvind A.S <arvindakaanbu@gmail.com>

Serving Copies: OA 76 of 2022 before NGT, SZ Chennai- Additional Documents and Convenience Compilation of the Documents filed by the 2nd Respondent

1 message

Arvind A.S <arvindakaanbu@gmail.com>

12 May 2023 at 16:05

To: "vasanthhk72@gmail.com" <vasanthhk72@gmail.com>, "darpan.advocate@gmail.com" <darpan.advocate@gmail.com>, idd.prs@gmail.com, pccfkar@gmail.com, ramacharya.63@ka.gov.in, dckarwar@gmail.com, Sreeja Chakraborty <sreejachakraborty@protonmail.com>
Cc: Ramasubramaniam Raja <ram@ramlawchambers.com>, Kannammai Meyyappan <advocatekannammai@gmail.com>

Dear Sir/Madam,

PFA of the following documents filed by the 2nd Respondent in the above mentioned case:

- 1) Additional Typedset of Documents dated 12.05.2023
- 2) Convenience Compilation of all the additional documents filed by the 2nd Respondent
- 3) Google Drive Link for the copy of the video recording filed by the 2nd Respondent.

Link for the Drive: https://drive.google.com/drive/u/0/folders/1tiFVabXbAkRJQZ8XOXHXgTeT_eGFFkeC **Addnl Docs to be filed 12.5.2023 Final.pdf** **Convience Compilation of Additional Documents f...**

With Regards,

Arvind A.S
Counsel for 2nd Respondent--
Arvind A S
7550027796